

FORM G
INVITATION FOR EXPRESSION OF INTEREST

(First Addendum to extend timelines of Form G Published on May 15, 2025)

‘V.G.I PHARMA PRIVATE LIMITED’

OPERATING IN PHARMACEUTICAL MANUFACTURING IN AKOLA, MAHARASHTRA

*(Under sub-regulation (1) of Regulation 36A of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)*

RELEVANT PARTICULARS		
1.	Name of the corporate debtor along with PAN & CIN / LLP No.	V.G.I Pharma Private Limited PAN: AADCV6940J CIN: U24200MH2011PTC218263
2.	Address of the registered office (as per MCA records)	Plot no. J-8, Phase 3, MIDC Akola, Maharashtra – 444104.
3.	URL of website	NA
4.	Details of place where majority of fixed assets are located	Plot no. J-8, Phase 3, MIDC Akola, Maharashtra – 444104.
5.	Installed capacity of main products / services	Not Available since the Company is not in operations since 2021.
6.	Quantity and value of main products / services sold in last financial year	As per information available, Company is not in operations since 2021.
7.	Number of employees / workmen	Nil as per the information available.
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	The details as available can be sought by sending an email on vgipharma.ibc@gmail.com and / or Virtual Data Room in accordance with the provisions of the Code and Regulations made thereunder.
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	The detailed invitation for expression of interest which shall include the eligibility for resolution applicants under Sec 25(2)(h) of the Code can be sought by sending an email on vgipharma.ibc@gmail.com
10.	Last date for receipt of expression of interest	July 10, 2025
11.	Date of issue of provisional list of prospective resolution applicants	July 13, 2025
12.	Last date for submission of objections to provisional list	July 18, 2025
13.	Date of issue of final list of prospective resolution applicants	July 21, 2025
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	July 24, 2025
15.	Last date for submission of resolution plans	August 23, 2025
16.	Process email id to submit EOI	vgipharma.ibc@gmail.com

17.	Details of the corporate debtor's registration status as MSME	Details not available.
-----	---	------------------------

Important Notes:

1. *This Form G is being published as an addendum to the 2nd Form G published on May 15, 2025, and with consent of the COC, to extend timelines for submission of EOI and other consequential actions. Existing applicants are not required to submit Fresh EOI.*
2. *This Form G and the timelines/terms mentioned herein are subject to approval of extension of tenure of Corporate Insolvency Resolution Process of the Corporate Debtor by Hon'ble NCLT.*



Kshitiz Gupta

Registration Number: IBB/I/PA-002/IP-N00721/2018-2019/12140

AFA Valid Till: December 31, 2025

Resolution Professional of V.G.I. Pharma Private Limited

Address & email id registered with IBB:

F-52, First Floor, Centrium Mall, Lokhandwala Township Akurli Road,
Kandivali East, Mumbai – 400101

Email Address- kshitiz.ca@gmail.com

Process specific email id for correspondence: vgipharma.ibc@gmail.com

Date: June 25, 2025

Place: Mumbai

इण्डियन ओवरसीज़ बैंक
Indian Overseas Bank
 आपकी प्रगति का सच्चा साथी Good people to Grow with

Stressed Assets Management Department
 Central Office, 763, Anna Salai, Chennai-600 002

TRANSFER OF NPA LOAN EXPOSURES TO ARCS & OTHER PERMITTED TRANSFEREES THROUGH e-AUCTION UNDER OPEN AUCTION METHOD

Indian Overseas Bank (IOB) Invites Expression of Interest from ARCs and Other Permitted Transferees for the proposed transfer of NPA Loan Exposures in respect of the following accounts under Open Auction method on "as is where is" and "as is what is" basis "without any recourse" to the Bank:

- 1) M/s Keshar Multiyarn Mills Limited (Branch: ARMB Kolkata)
- 2) M/s Jumbo Finvest (India) Limited (Branch: Jaipur Main)
- 3) M/s Kesinini Srinivas (Branch: Andhra Loyola College, Vijayawada)
- 4) M/s Kesinini Hotels Pvt Ltd (Andhra Loyola College, Vijayawada)

Interested eligible bidders are requested to intimate their willingness to participate in the e-Auction scheduled on 17.07.2025 by way of an "Expression of Interest" to the email id saleteam@ioibnet.co.in on or before 01.07.2025

For further details please visit our Bank's website (www.ioib.in) → click on TENDERS → ARC-Cell → Notification dated 24.06.2025 for accounts:

- 1) M/s Keshar Multiyarn Mills Limited (ARMB Kolkata)
- 2) M/s Jumbo Finvest (India) Limited (Jaipur Main)
- 3) M/s Kesinini Srinivas (Andhra Loyola College, Vijayawada)
- 4) M/s Kesinini Hotels Pvt Ltd. (Andhra Loyola College, Vijayawada)

IOB reserves the right to cancel or modify the process and amend any of the terms of the notification at any stage and the same will not necessarily be carried out through advertisement but will be notified directly on the Bank's website.

Place: Chennai
 Date: 24.06.2025

General Manager

SCHEDULE I FORM A PUBLIC ANNOUNCEMENT
 (Regulation 14 of the Insolvency and Bankruptcy Code of India (Voluntary Liquidation Process) Regulations, 2017)

FOR THE ATTENTION OF THE STAKEHOLDERS OF LESTER TECHNOLOGIES PRIVATE LIMITED

1. Name Of Corporate Person	Lester Technologies Private Limited
2. Date Of Incorporation Of Corporate Person	22-05-2008
3. Authority Under Which Corporate Person is Incorporated/ Registered	Registrar Of Companies, Mumbai
4. Corporate Identity Number / Limited Liability Identity Number Of Corporate Person	U72900MH2008PTC182564
5. Address Of The Registered Office And Principal Office (If Any) Of Corporate Person	E-16, Everest, Tardeo Road, Mumbai, Maharashtra, India, 400034
6. Liquidation Commencement Date Of Corporate Person	23-06-2025
7. Name, Address, Email Address, Telephone Number And The Registration Number Of The Liquidator	Manish Motilal Jaju D-502, Neelkanth Business Park, Vidya Vihar West, Mumbai 400086 Process Email id: lesterliquidation@gmail.com Reg. No.: IBB/IIPA-001/IP-P00034/2016-2017/10087 Contact No. +91 98194 33452 Regd. Email id: mmjaju76@gmail.com
8. Last Date For Submission Of Claims	23-07-2025

Notice is hereby given that Lester Technologies Private Limited has commenced voluntary liquidation on 23-06-2025.

The stakeholders of Lester Technologies Private Limited are hereby called upon to submit their claims with proof, on or before 23-07-2025, to the liquidator at the address mentioned against item 7.

The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 25-06-2025
 Name and Signature of the Liquidator: Manish Motilal Jaju
 Place: Mumbai
 Liquidator for Lester Technologies Private Limited

"Form No. INC-25A"
 Advertisement to be published in the newspaper for conversion of public company into a private company

Before the Regional Director, Ministry Corporate Affairs Western Region

In the matter of the Companies Act, 2013, section 14 of Companies Act, 2013 and rule 14 of the Companies (Incorporation) Rules, 2014

AND

In the matter of M/s. VINIT YARN DYEING LIMITED having registered office at Plot No. 5/1, Kalyan Bhiwandi Industrial Area MIDC, Saravali Village, Bhiwandi, Thane, Maharashtra - 421311, Applicant

It is hereby given to the general public that the Company intending to make an application to the Central Government under section 14 of the Companies Act, 2013 read with aforesaid rules and is desirous of converting into a private limited company in terms of the special resolution passed at the Extra Ordinary General Meeting held on Wednesday, 14th May, 2025 to enable the company to give effect for such conversion.

Any person whose interest is likely to be affected by the proposed change/status of the Company may deliver or cause to be delivered or send by registered post his objections supported by an affidavit stating the nature of his interest and grounds of opposition to the concerned Regional Director, Western Region, Everest, 5th Floor, 100 Marine Drive, Mumbai - 400002, Maharashtra, within fourteen days from the date of publication of this notice with a copy to the applicant company at its registered office at the address mentioned below:

For and on behalf of the Applicant
 Vinit Yarn Dyeing Limited
 Sd/-
 Pradeep Amar Dutt Goyal
 Managing Director
 DIN: 02791774

Place: Thane
 Date: 25th June, 2025

Address: Plot No. 5/1, Kalyan Bhiwandi Industrial Area MIDC, Saravali Village, Bhiwandi, Thane, Maharashtra - 421311

RITU AUTOMOBILES P LIMITED (IN LIQUIDATION)
 CIN U50500MH2010PTC201087
 Liquidator's Office 173 Udyog Bhavan Sonawala Road Goregaon East Mumbai 400063

E-AUCTION - SALE OF ASSETS UNDER IBC, 2016
 Date and Time of Auction: (July 21, 2025 Monday) at 11:00 A.M. to 1:00 P.M. (with unlimited extension of 5 minutes each)

Sale of asset owned by RITU AUTOMOBILES PRIVATE LIMITED (In Liquidation) forming part of Liquidation Estate under Sec 35(f) of IBC 2016 read with Regulation 33 of Liquidation Process Regulations. E-Auction will be conducted on "AS IS WHERE IS, AS IS WHAT IS BASIS AND WHATEVER THERE IS BASIS". The Sale will be done by undersigned through e-auction service provider Baanknet Auction Platform via website <https://ebkay.in>

Location	Particulars	Qty	Reserve Price Rs.	EMD Rs.	Incremental Bid Amount Rs.
Ritu Automobile P Ltd showroom	Furniture, DG set, Transformer Etc as more at kalyan described in process bhiwandi road documents	1	10,39,328	1,03,932	10000

Details of Assets to be Auctioned, its Location, Lot details, Reserve Price, EMD and Incremental Bid Amount is to be read as same as that laid down in the Process Document uploaded on the auction website.

(GST to be paid extra, if applicable)

If bidder would be found ineligible, EMD shall be forfeited, prospective bidders shall submit an undertaking that they do not suffer from any ineligibility under section 29A of the Code to the extent applicable and that if found ineligible at any stage, the earnest money deposited shall be forfeited.

Last date of Submission of EO: 15th July 2025 (Tuesday) Up to 5:00 PM
 Last Date for Inspection: 18th July 2025 Friday
 Last date of EMD submission: 18th July 2025 Friday up to 5:00 PM
 Date and time of E-Auction: 21st July 2025 (Monday) at 11:00 A.M. to 1:00 P.M.

Note: The detailed Terms & Conditions, applicable taxes, E-Auction Bid Document, Declaration & other details of online auction sale are available in the related process memorandum/document read with details given at <https://ebkay.in>

In case of any clarifications, please contact the undersigned at rituautomobilescrp@gmail.com

Date: June 25, 2025
 CA Mahesh Sureka
 Liquidator of Ritu Automobiles Private Limited
 Mobile no. 9322581414 / 9867594067
 IBB/IIPA-001/IP-P-00413/2017-2018/10736
 AFA Validity: 31/12/2025

Place: Mumbai

THE BUSINESS DAILY
 FINANCIAL EXPRESS

FOR THE BUSINESS DAILY

financialexpress.com

Hero FinCorp Limited
 CIN: U74899DL1991PLC046774
 Regd. Office: 34, Community Centre, Basant Lok, Vasant Vihar, New Delhi-110057

Phone: 011-4948 7150 | Fax: 011-4948 7197-98
 E-mail: litigation@herofincorp.com | Website: www.herofincorp.com

POSSESSION NOTICE - [APPENDIX IV] RULE 8(1)]

Whereas the Authorized officer of Hero FinCorp Limited (HFCCL), a Non-Banking Financial Company, under the provisions of the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 OF 2002) (hereinafter referred to as "Act") and in exercise of the powers conferred under Section 13(2) of the Act read with Rule 3 of the Security Interest (Enforcement) Rule, 2002 issued a Demand Notice dated 30.09.2024, calling upon:

1. M/s. Enviro Safety Pvt. Ltd. (Borrower/Addressed No. 1) Through its Director, Having its registered office at: 3rd Floor Office No. TA-01, A Wing Lake City Mall kapurbawdi Junction Ghodbunder, Road Thane-400607
2. Mr. Sandip Prabhakar Diwate (Co-Borrower/Addressed No. 2), Director Residing at: Flat No 601, Leona Rodas Enclave, Hiranandani Estate, Patlipada, G.B Road Thane, Maharashtra-400607
3. Ms. Nidhi Khullar (Co-Borrower/Addressed No. 3), Director, Residing at: A604 Sparta, Building Hiranandani Estate Ghodbunder Road Thane, Near Crosica Building, Thane, 400610

to repay the amount mentioned in the notice Rs. 3,99,16,910.76 (Three Crore Ninety Nine Lakh Sixteen Thousand Nine Hundred and Ten Rupee and Seventy Six Paise) along with the applicable interest and other charges within Sixty (60) days from the date of receipt of the said notice.

The Borrower having failed to repay the amount, Notice is hereby given to the Borrower and the public in general that the undersigned has taken the possession of the property described herein below in exercise of powers conferred on him under sub-section (4) of section 13 of Act read with Rule 8 of the Security Interest (Enforcement) Rules, 2002 on 19-06-2025.

The Borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of HFCCL for an amount of Rs. 3,99,16,910.76 (Three Crore Ninety Nine Lakh Sixteen Thousand Nine Hundred and Ten Rupee and Seventy Six Paise) along with the applicable interest and other charges.

The attention of the Borrower is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured asset.

DESCRIPTION OF IMMOVABLE PROPERTY/SECURED ASSETS IS AS UNDER:

S. No.	Name & Address of the Mortgagor	Particulars of Property Mortgaged	Particulars of documents
1.	Enviro Safety Pvt. Ltd., through its Director, Having its registered office at: 3rd Floor Office No. TA-01, A Wing Lake City, Mall kapurbawdi Junction Ghodbunder, Road Thane-400607.	"Piece and parcel of N.A Land bearing S. no. 31/27, S. No. 9/5, S. No. 31/18 and S. no. 31/31, having total admeasuring area as 77931 sq ft. all situated at village Wadghar, Talathi Saja Karivali, Tal. Bhiwandi, Dist. Thane 421 302. Towards East: North: Towards West: Open, Towards North: House, Towards South: Road"	Indenture of Mortgage Deed dated 31.01.2024

Date: 19.06.2025, Place: Wadghar, Thane

Sd/-, Authorized Officer
 Hero FinCorp Limited

PRIMA PLASTICS LIMITED
 (CIN - L25206DD1993PLC001470)
 Regd. Off: 98 / 4, Prima House, Daman Ind. Estate, Kadaihera, Nani Daman, Daman - 396 210. Tel.: 022 - 28574768
 E-mail: investor@primaplastics.com Website: www.primaplastics.com

NOTICE TO SHAREHOLDERS

Transfer of Dividend & Equity Shares of the Company to the Investor Education and Protection Fund Account (IEPF)

Notice is hereby given that pursuant to the provisions of Sections 124 (5) & (6) of the Companies Act, 2013 ("The Act") read with Investor Education and Protection Fund Authority (Accounting, Audit, Transfer and Refund) Rules, 2016 ("Rules") as amended from time to time, the Final Dividend declared by the Company for the financial year 2017-18, which remains unclaimed for a period of seven consecutive years will be credited to IEPF within 30 days of due date i.e. September 27, 2025 along with corresponding shares on which dividends has not been claimed for the seven consecutive years or more as per the procedure set out in the Rules.

In compliance with the said Rules, the Company has sent an individual communication to all the concerned shareholders whose shares are liable to be transferred to IEPF on June 25, 2025, the full details of such shareholders is made available on the Company's website at www.primaplastics.com

The concerned shareholders are requested to send request letter along with self-attested copy of the KYC documents like PAN card, cancelled cheque leaf, Aadhar Card with latest copy of utility bill (not older than 2 months) as address proof to Bigshare Services Private Limited (RTA) at Office No. S6-2, 6th Floor, Pinnacle Business Park, Next to Ahura Centre, Mahakali Caves Road, Andheri East, Mumbai - 400093 for claiming the dividend on or before September 27, 2025 and avoid transfer of their shares to IEPF Authority.

In the event valid claim is not received on or before September 27, 2025, the Company will proceed to transfer the liable dividend and corresponding Equity Shares in favor of the IEPF authority without any further notice.

Please note that, no claim shall lie against the Company in respect of unclaimed dividend amount and shares transferred to IEPF pursuant to the above process.

It may also be noted that the concerned shareholders can claim both shares and dividend from IEPF authority by making an application in web-based Form IEPF-5 and sending the physical copy of the form filled along with the requisite documents enumerated in the Form IEPF-5 to Ms. Prachi M. Mankame, Nodal Officer of the Company.

For any queries on the above matter, shareholders are requested to contact RTA of the Company at the details mentioned above.

For Prima Plastics Limited
 Sd/-
 Prachi M. Mankame
 Company Secretary & Compliance Officer

Place: Mumbai
 Date: June 25, 2025

IN THE BOMBAY CITY CIVIL COURT AT MUMBAI
 COURT ROOM NO. 59/
 SHORT CAUSE SUIT NO. 285 OF 2024
 ORDER V RULE 20 (1-A) OF CIVIL PROCEDURE CODE 1908
 FOR PAPER PUBLICATION

(As per order dated 29.01.2025 in Chamber Summons No. 2688 of 2024 and the same is allowed)

Plaint admitted on : 03.11.2020.
Plaint admitted on : 14.02.2022.

Rule 51,
 Summons to answer Plaintiff Under Section 27, O.V. rr.1,5,7 And 8 and O.VII,9, of the Code of Civil Procedure

CANARA BANK, a body corporate constituted under the Banking Companies (Acquisition and Transfer of Undertaking) Karnataka, India in the state of Karnataka and Act, 1970 having its Head Office at 112, JCJ Road, Head Office, Bangalore-560002, a Regional/Circle Office at 2nd Floor, B wing, C-14, G Block, Canara Bank Building, Bandra Kurla Complex-Bandra East, Mumbai 400051 and a Branch Office amongst others at Matunga Bazar Branch, Shankara Mattam Building, Island Cross Road No. 3, Matunga East, Mumbai 400019 through its Manager Mr. Rahul Kumar Meena. ...Plaintiff

Versus

M/s. N. Stella Das Travels, through its proprietor Mr. D. Nelson, an adult Indian inhabitant having his address at Room no. F 148, First Floor, Gandhi Nagar CHS Ltd. Near Hanuman Mandir, Sant Kakkaya Marg, Dharaui, Mumbai 400017 (9833930301). ...Defendant

M/s. N. Stella Das Travels, through its proprietor, Mr. D. Nelson.
 (As per Order Dated on 29.01.2025 in presiding in Court Room No. 59 H. H. J. Shri. R. B. Parvkar)

The Plaintiffs, Therefore, Prays:

- a) That this Hon'ble Court be pleased to decree the suit and Defendant be ordered to pay to the Plaintiffs a sum of Rs. 1,78,824.57 Rupees One Lakh Seventy eight Thousand Eight Hundred Twenty Four and Fifty Seven Paise Only) is due and payable by the Defendants as on 30.09.2020 as per the Particulars of claim at Exhibit "N" hereto together with further applicable rate of interest thereon at the rate of 10.25% per annum from the date of Filing till the payment and/or realization.
- b) That this Hon'ble Court be pleased to declare that the Agreement at Exhibit "E" entered into between the Plaintiffs and Defendants are valid, subsisting and binding upon the Defendants.
- c) That it is pending the hearing and final disposal of this suit, this Hon'ble Court be pleased to direct the Defendant to disclose on oath the properties owned and belonging to him.
- d) That pending the hearing and final disposal of the present suit, Defendant be ordered and directed to deposit an amount equivalent to the claim of the Plaintiffs in the present suit within such period as may be prescribed by this Hon'ble Court.
- e) That in the event of Defendant failing to deposit such amounts within such time as may be directed by this Hon'ble Court, the properties/assets owned/belonging to the Defendant be attached by and under the orders and direction of this Hon'ble Court.
- f) The Defendant himself his servants and agents be restrained by an order of injunction of this Hon'ble Court thereby restraining the Defendants from alienating, encumbering, dealing with, disposing off or creating any third party right, title or interest in any manner in respect of the said personal properties.
- g) For ad-interim reliefs in terms of prayers (c), (d), (e) and (f) above.
- h) For the cost of this suit; and
- i) For such further and other reliefs as this Hon'ble Court may deem fit and proper in the fact and interest of the present case.

You are hereby summoned to appear in this Court within 30 days from the date of service of summons in Paper publication, in person or by an Advocate and able to answer all material question relating to the suit, or who shall be accompanied by some other person able to answer all such questions to answer the abovementioned Plaintiff, and as the suit is fixed for the final disposal, you must produce all your witnesses and you are hereby required to take notice that in default of your appearance, the suit will be heard and determined in your absence; and you will bring with you any document in your possession or power containing evidence relating to the merits of the Plaintiff's case or upon which you intend to rely in support of your case and in particular for the Plaintiff's the following Documents :- Given under my hand and the seal of this Hon'ble Court Dated this 11th day of February, 2025.

Sd/-
 For Registrar
 City Civil Court, Bombay

Rajan V. Pillai, Advocates for the Plaintiffs Address: Office No. 101, 1st Floor, Sai Sadan, 76/78 Modi Street, Opp. Hotel Modern, Fort, Mumbai 400 001. Cell No. 9819474838 rajan.adv@gmail.com

NOTE: Next Date in this Suit is 11.07.2025 Please check the status and next/ further date of this Suit on the Official web-site of the City Civil & Session Court, Gr. Bombay.

Form No. URC-2
 Advertisement giving notice under Part I of Chapter XXI (Pursuant to section 374(b) of the companies Act, 2013 and rule 4(1) of the Companies (Authorised to Register) Rules, 2014)

1. Notice is hereby given that in pursuance of sub-section (2) of section 366 of the Companies Act, 2013, an application has been made to the Registrar at Registrar Central Registry Center (CRC), Indian Institute of Corporate Affairs (IICA), Plot No. 6, 7, 8, IMT, Manesar, District Gurgaon, Haryana, 122050 that ULTRATECH INVICTUS PRIVATE LIMITED a partnership firm may be registered under Part I of Chapter XXI of the Companies Act 2013, as a company limited by shares.
2. The principal objects of the company are as follows:
 Manufacture of parts and accessories for motor vehicles, Manufacture of switch, switch box, lamp holders, lugs etc.
3. A copy of the draft memorandum and articles of association of the proposed company may be inspected at the office at (GALA NO. G-25, SHAILESH INDUSTRIAL COMPLEX, SATVALI ROAD, VASAI (EAST), PALGHAR - 401208).
4. Notice is hereby given that any person objecting to this application may communicate their objection in writing to the Registrar at Registrar Central Registry Center (CRC), Indian Institute of Corporate Affairs (IICA), Plot No. 6, 7, 8, IMT, Manesar, District Gurgaon, Haryana, 122050, within twenty one days from the date of publication of this notice, with a copy to the company at its registered office.

Dated this 25th day of June 2025

Name(s) of Applicant
 ULTRATECH, Partnership Firm
 through its Partners

1. Rupali Sammeer Mapara
2. Sammeer Bankimchandra Mapara

RITU AUTOMOBILES P LIMITED (IN LIQUIDATION)
 CIN U50500MH2010PTC201087
 Liquidator's Office 173 Udyog Bhavan Sonawala Road Goregaon East Mumbai 400063

E-AUCTION - SALE OF ASSETS UNDER IBC, 2016
 Date and Time of Auction: (July 21, 2025 Monday) at 11:00 A.M. to 1:00 P.M. (with unlimited extension of 5 minutes each)

Sale of asset owned by RITU AUTOMOBILES PRIVATE LIMITED (In Liquidation) forming part of Liquidation Estate under Sec 35(f) of IBC 2016 read with Regulation 33 of Liquidation Process Regulations. E-Auction will be conducted on "AS IS WHERE IS, AS IS WHAT IS BASIS AND WHATEVER THERE IS BASIS". The Sale will be done by undersigned through e-auction service provider Baanknet Auction Platform via website <https://ebkay.in>

Location	Particulars	Qty	Reserve Price Rs.	EMD Rs.	Incremental Bid Amount Rs.
Trinity S/n 145 164 168 hissa no 1 and 2 Walton hotel mumbai ahmedabad highway sasupada naigaon vasai palghar 401208	Cars of Nissan good condition with BS IV registration is permissible with transport authority in India	8	230,707	23070	10000

Details of Assets to be Auctioned, its Location, Lot details, Reserve Price, EMD and Incremental Bid Amount is to be read as same as that laid down in the Process Document uploaded on the auction website.

(GST to be paid extra)

If bidder would be found ineligible, EMD shall be forfeited, prospective bidders shall submit an undertaking that they do not suffer from any ineligibility under section 29A of the Code to the extent applicable and that if found ineligible at any stage, the earnest money deposited shall be forfeited.

Last date of Submission of EO: 15th July 2025 (Tuesday) Up to 5:00 PM
 Last Date for Inspection: 18th July 2025 Friday
 Last date of EMD submission: 18th July 2025 Friday up to 5:00 PM
 Date and time of E-Auction: 21st July 2025 (Monday) at 11:00 A.M. to 1:00 P.M.

Note: The detailed Terms & Conditions, applicable taxes, E-Auction Bid Document, Declaration & other details of online auction sale are available in the related process memorandum/document read with details given at <https://ebkay.in>

In case of any clarifications, please contact the undersigned at rituautomobilescrp@gmail.com

Date: June 25, 2025
 CA Mahesh Sureka
 Liquidator of Ritu Automobiles Private Limited
 Mobile no. 9322581414 / 9867594067
 IBB/IIPA-001/IP-P-00413/2017-2018/10736
 AFA Validity: 31/12/2025

Place: Mumbai

FORM G INVITATION FOR EXPRESSION OF INTEREST
 (First Addendum to extend timelines of Form G Published on May 15, 2025) 'V.G.I PHARMA PRIVATE LIMITED' OPERATING IN PHARMACEUTICAL MANUFACTURING IN AKOLA, MAHARASHTRA (Under sub-regulation (1) of Regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS	
1. Name of the corporate debtor along with PAN / CIN / LLP No.	V.G.I Pharma Private Limited PAN: AADCV6940J CIN: U24200MH2011PTC218263
2. Address of the registered office (as per MCA records)	Plot No. J-8, Phase 3, MIDC Akola, Maharashtra - 444104.
3. URL of website	NA
4. Details of place where majority of fixed assets are located	Plot No. J-8, Phase 3, MIDC Akola, Maharashtra - 444104.
5. Installed capacity of main products / services	Not available since the Company is not in operations since 2021.
6. Quantity and value of main products / services sold in last financial year	As per information available, Company is not in operations since 2021.
7. Number of employees / workmen	Nil as per the information available.
8. Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	The details as available can be sought by sending an email on vgipharma.abc@gmail.com and / or Virtual Data Room in accordance with the provisions of the Code and Regulations made thereunder.
9. Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	The detailed invitation for expression of interest, which shall include the eligibility for resolution applicants under Sec 25(2)(h) of the Code can be sought by sending an email on vgipharma.abc@gmail.com
10. Last date for receipt of expression of interest	July 10, 2025
11. Date of issue of provisional list of prospective resolution applicants	July 13, 2025
12. Last date for submission of objections to provisional list	July 18, 2025
13. Date of issue of final list of prospective resolution applicants	July 21, 2025
14. Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	July 24, 2025
15. Last date for submission of resolution plans	August 23, 2025
16. Process email id to submit EO	vgipharma.abc@gmail.com
17. Details of the corporate debtor's registration status as MSME	Details not available.

Important Notes:

1. This Form G is being published as an addendum to the 2nd Form G published on May 15, 2025, and with consent of the COC, to extend timelines for submission of EO and other consequential actions. Existing applicants are not required to submit Fresh EO.
2. This Form G and the timelines/terms mentioned herein are subject to approval of extension of tenure of Corporate Insolvency Resolution Process of the Corporate Debtor by Hon'ble NCLT

Sd/-
 Kshitij Gupta
 AFA Valid Till: December 31, 2025
 Resolution Professional of V.G.I Pharma Private Limited
 Address & email id registered with IBI:
 F-52, First Floor, Centrium Mall, Lokhandwala Township Akuri Road, Kandivali East, Mumbai - 400101
 Email Address: kshitij.ca@gmail.com
 Process specific email id for correspondence: vgipharma.abc@gmail.com

Date: June 25, 2025
 Place: Mumbai

L&T Finance Limited
 (formerly known as L&T Finance Holdings Limited)
 Registered Office: L&T Finance Limited, Brindavan Building Plot No. 177, Kalina, CST Road, Near Mercedes Showroom Santacruz (East), Mumbai 400 098
 CIN No.: L67120MH2008PLC181833
 Branch office: Mumbai

POSSESSION NOTICE [Rule-8(1)]

Whereas the undersigned being the authorized officer of L&T Finance Limited (erstwhile, L&T Finance Holdings Ltd), under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002, and in exercise of powers conferred by Section 13(12) of the said Act with [rule 3] of the Security Interest (Enforcement) Rules, 2002 issued a demand notices calling upon the Borrower/Co-borrowers and Guarantors to repay the amount mentioned in the demand notice appended below within 60 days from the date of receipt of the said notice together with further interest and other charges from the date of demand notice till payment/realization. The Borrower/Co-borrowers/Guarantors having failed to repay the amount, notice is hereby given to the Borrower/Co-borrowers/Guarantors and public in general that the undersigned has taken possession of the property described herein under in exercise of powers conferred on him/her under Section 13 of the said Act read with rule 8 of the said Rules on this notice.

Loan Account Number	Borrower/s/ Co-borrowers/ Guarantors Name	Description of the Mortgaged Properties	Demand Notice		Date and Type of Possession Taken
			Date	Outstanding Amount (₹)	
H20380312 12105451	1. Nitin Sanjay Palkar As Borrower And 2. Srushti Nitin Palkar	All That Piece And Parcel Flat No. 2406, Admeasuring 430.55 Square Feet And Exclusive Balcony Area 96.85 Sq.ft., On 24th Floor, Building No. 02, Bluebell, Situated At "Regency Anantam", Survey No. 101/3A, 3B, 3C, 3D, 47/1, 44/2, 49/1, 50/1, 50/2, 50/5, 51/2A, 97, 52/2, 51/4, 48 At Davdi, Dombivali - 421 203	08.11.2024	Rs. 53,69,431.88/- As on 04-11-2024	19.06.2025 Physical Possession

The Borrower/Co-borrowers/Guarantors in particular and public in general is hereby cautioned not to deal with the property and any dealing in the property would be subject to the charge of L&T Finance Limited for an amount mentioned in the demand notice together with further interest and other charges from the date of demand notice till payment/realization.

Date: 25.06.2025
 Place: Mumbai

Sd/-
 Authorized Officer
 For L&T FINANCE LIMITED

INVENT ASSETS SECURITISATION & RECONSTRUCTION PRIVATE LIMITED
 Registered Office: Bakhtawar, Suite 'B', Ground Floor, Backbay Reclamation Scheme Block III, 229, Nariman Point, Mumbai - 400021.

PUBLIC NOTICE FOR CANCELLATION OF AUCTION CUM SALE OF IMMOVABLE PROPERTY

This is in reference to the sale notice published on 06.06.2025 in the English and Marathi editions of newspaper namely "Financial Express" and "Navrashtira" regarding the auction cum sale of immovable property of Mr. Kailash Chander Sharma ("Borrower") for his dues under Rule 8 r/w Rule 9 of the Security Interest Enforcement Rules, 2002, to be held on 25.06.2025 at 12:00 pm.

Notice is hereby given to the public in general and in particular to the Borrower, Guarantors and Mortgagors that that the auction cum sale process for Secured Asset- Flat No 201 & 202, 2nd Floor, having carpet area of 1675 sq ft in the society known as Hicons Enclave Co-Op Housing Society Ltd, situated at 14th Road, Khar (West) Mumbai - 400 052 along with two car parking space (podium level) owned by Mr. Kailash Chander Sharma & Mrs. Mamta Sharma stands cancelled with immediate effect due to some unavoidable reasons.

For any query related to the cancellation of auction cum sale process you may visit to the website: <https://inventarc.com>

This notice has been issued without prejudice to the right of Invent Assets Securitisation & Reconstruction Private Limited to fix the auction of Secured Asset again at any point of time.

Date: 24.06.2025
 Place: Mumbai

Sd/-
 Authorised Officer
 Invent Assets Securitisation & Reconstruction Private Limited

RITU AUTOMOBILES P LIMITED (IN LIQUIDATION)
 CIN U50500MH2010PTC201087
 Liquidator's Office 173 Udyog Bhavan Sonawala Road Goregaon East Mumbai 400063

E-AUCTION - SALE OF ASSETS UNDER IBC, 2016
 Date and Time of Auction: (July 21, 2025 Monday) at 11:00 A.M. to 1:00 P.M. (with unlimited extension of 5 minutes each)

Sale of asset owned by RITU AUTOMOBILES PRIVATE LIMITED (In Liquidation) forming part of Liquidation Estate under Sec 35(f) of IBC 2016 read with Regulation 33 of Liquidation Process Regulations. E-Auction will be conducted on "AS IS WHERE IS, AS IS WHAT IS BASIS AND WHATEVER THERE IS BASIS". The Sale will be done by undersigned through e-auction service provider Baanknet Auction Platform via website <https://ebkay.in>

Location	Particulars	Qty	Reserve Price Rs.	EMD Rs.	Incremental Bid Amount Rs.
land situated at kalyan bhiwandi road with survey no 128/1 with in area 516 sqm	In 7/12 the property is in joint name of corporate road with survey debtor and individual. Though the property is in joint name, RCS no 783 /2012 is pending in court no 3 of civil judge.	1	28,27,680	2,82,768	10000

Details of Assets to be Auctioned, its Location, Lot details, Reserve Price, EMD and Incremental Bid Amount is to be read as same as that laid down in the Process Document uploaded on the auction website.

(GST to be paid extra, if applicable)

If bidder would be found ineligible, EMD shall be forfeited, prospective bidders shall submit an undertaking that they do not suffer from any ineligibility under section 29A of the Code to the extent applicable and that if found ineligible at any stage, the earnest money deposited shall be forfeited.

Last date of Submission of EO: 15th July 2025 (Tuesday) Up to 5:00 PM
 Last Date for Inspection: 18th July 2025 Friday
 Last date of EMD submission: 18th July 2025 Friday up to 5:00 PM
 Date and time of E-Auction: 21st July 2025 (Monday) at 11:00 A.M. to 1:00 P.M.

Note: The detailed Terms & Conditions, applicable taxes, E-Auction Bid Document, Declaration & other details of online auction sale are available in the related process memorandum/document read with details given at <https://ebkay.in>

In case of any clarifications, please contact the undersigned at rituautomobilescrp@gmail.com

Date: June 25, 2025

देशात इलेक्ट्रिक वाहनांच्या बॅटरी उत्पादनाला चीनकडून मोठे आव्हान भारतीय ‘ईव्ही’ची बॅटरी फ्यूज

■दिल्ली, विशेष प्रतिनिधी. भारतात इलेक्ट्रिक वाहनांच्या (ईव्ही) बॅटरीच्या उत्पादनाला चीनकडून मोठे आव्हान भेडसावत आहे. कारण चिनी बॅटरी भारतीय बॅटरीपेक्षा २०-३०% स्वस्त आहेत. अमारा राजा एनर्जी मोबिलिटी लिमिटेड आणि एक्साइड इंडस्ट्रीज लिमिटेडचे म्हणणे आहे की, त्यांच्या कारखान्यांमधून येणाऱ्या बॅटरी चिनी बॅटरीच्या किमतीशी जुळवून घेऊ शकणार नाहीत. बॅटरी सेल पुरवठा साखळीशी संबंधित एका उद्योग अधिकाऱ्याने सांगितले की, भारतात बनवलेल्या बॅटरीच्या आयातीवरील अवलंबित्व त्यांच्या किमती वाढवते. इतकेच नाही तर चीनमध्ये ईव्ही बॅटरी सेलचा मोठा साठा आहे, ज्यामुळे ते इतर उत्पादकांसाठी आक्रमक किंमत धोरण स्वीकारत राहिल. सध्या चीन तेथे असलेल्या किमती खूपच आक्रमक आहेत. यामुळे, सेल आणि ऊर्जा साठवणूक प्रणालींच्या किमती कमी होत

QUICK NEWS

सीआरआय सोलरला २१० कोटींची ऑर्डर

मुंबई. सीआरआय सोलरला महाराष्ट्र ऊर्जा विकास संस्था (मेडा), हरियाणा अक्षय ऊर्जा विकास संस्था (हेरडा) आणि पंजाब ऊर्जा विकास संस्था (पेडा) कडून एकूण ६.८४४ सौर पॉपिंग प्रणालींचा पुरवठा, स्थापना आणि कार्यान्वित करण्यासाठी ऑर्डर मिळाली आहे. या ऑर्डरची एकूण किंमत २१० कोटी आहे. कृषी क्षेत्रात शाश्वत सिंचन प्रणाली मजबूत करण्याच्या मोठ्या प्रयत्नांचा ते एक भाग आहेत.

तीन कंपन्यांचे आयपीओ वेणार

दिल्ली. इलेक्ट्रॉनिक्स बाजारातील जीएनसी इलेक्ट्रॉनिक्स, लॉजिस्टिक्स सेवा प्रदाता ग्लोटिस आणि औषध कंपनी अमांत हेल्थकेअर यांना प्रारंभिक ऑफरिंगद्वारे भांडवल उभाण्यासाठी सेबीची मान्यता मिळाली आहे. सिस्कुटिडीज अँड एक्सचेंज बॉर्ड ऑफ इंडियाने मंगळवारी एका सूचनेत म्हटले आहे की, तिन्ही कंपन्यांनी फेब्रुवारी-मार्च दरम्यान प्रारंभिक आयपीओ दस्तऐवज निवामकाकडे दाखल केले होते.

ट्रान्झॅक्शन फेल, लगेच मिळेल रिफंड यूपीआयसाठी नवीन नियम लागू

■दिल्ली. वृत्तसंस्था. यूपीआय वापरणाऱ्या लाखो युजर्ससाठी आनंदाची बातमी आहे. यूपीआय ट्रान्झॅक्शनशी निगडित दिलासा देण्याचा प्रयत्न करण्यात आला आहे. जर तुमचे ट्रान्झॅक्शन फेल झाले तर युजर्संना आता त्वरित रिफंड मिळणार आहे. त्यासाठी आता वाट पाहण्याची गरज नाही. नॅशनल पेमेंट कॉर्पोरेशन ऑफ इंडिया १५ जुलैपासून नवा नियम लागू करणार आहे. यानंतर जर खाल्यातून पैसे कापले गेले, पण पेमेंट झाले नाही तर युजरला तत्काळ रिफंड मिळेल. म्हणजेच त्याच्या खात्यात लगेचच पैसे परत येतील. इतकेच नाही तर चुकीच्या यूपीआय नंबरवर पैसे पाठवल्यास युजर आपल्या बँकेकडून पैसे परत मागू शकणार आहे. नव्या मार्गदर्शक तत्वांनुसार, बँका आता एनपीसीआयच्या पूर्वपरवानगीशिवाय काही डिक्लाईन चार्जबँक स्वतः मिळवू शकतील.

सध्या समस्या काय ? : सध्याच्या प्रणालीनुसार, जर एखाद्या बँकेने यूपीआय चार्जबँक विनंती अनेक वेळा नाकारली तर एनपीसीआय प्रणाली आपोआप पुढील प्रक्रिया थांबवते. यासाठी, बँकेला केस रिव्हॉइटरिस्ट्र करणाऱ्यासाठी एनपीसीआयला मॅन्युअली याचिका करावी लागते. ही प्रक्रिया संथ आणि गुंतगुंतीची होती, ज्यामुळे ग्राहकांना रिफंडसाठी बराच वेळ वाट पहावी लागत होती. आता, या नवीन चार्जबँक प्रणालीमुळे, ही प्रक्रिया खूपच जलद आणि सोपी होईल.

२०२६ मध्ये विकासदर ६.५% राहण्याचा अंदाज

■दिल्ली. वृत्तसंस्था. एस अँड पी ग्लोबल रेटिंग्जने भारताच्या जीडीपी वाढीचा अंदाज ६.५ टक्के वर्तवला आहे. रेटिंग एजन्सीने सामान्य मान्सून, कच्च्या तेलाच्या कमी किमती इत्यादी कारणांमुळे हे घडले आहे. तथापि, एस अँड पीने पश्चिम आशियातील चालू तणावामुळे जागतिक अर्थव्यवस्थेला धोका निर्माण होण्याची भीतीदेखील व्यक्त केली आहे. एजन्सीने म्हटले आहे की, जर पश्चिम आशियातील संघर्ष दीर्घकाळ चालू राहिला तर तेलाच्या किमती वाढू शकतात, ज्यामुळे आशिया पॅसिफिक महासागर प्रदेशाच्या आर्थिक विकासावर परिणाम होईल. गेल्या महिन्यात विकास दर कमी असल्याचे वृत्त होते एस अँड पीने म्हटले आहे की, सध्या जागतिक ऊर्जा बाजारपेठेवर दीर्घकालीन परिणाम होण्याची शक्यता कमी आहे.

भारत त्याच्या तेलाच्या गरजेच्या ८५-९० टक्के आयात करतो आणि त्याच्या नैसर्गिक वायूपैकी अर्धा भाग परदेशातून आयात करतो. गेल्या महिन्यात एस अँड पीने २०२६ च्या आर्थिक वर्षासाठी भारताचा विकास दर २० अंकांनी कमी करून ६.३ टक्के केला होता. एजन्सीने याचे कारण जागतिक अनिश्चितता आणि अमेरिकेने लादलेले शुल्क आहे. टॅरिफमुळे व्यापार, गुंतवणुकीला नुकसान होईल.

भारताचा बॅटरी प्रवास

- २०३० पर्यंत १०० गिगावॅट तासाच्या लिथियम-आयन बॅटरीचे देशांतर्गत उत्पादन करण्याचे लक्ष्य
- आता १५ गिगावॅट तासाची आवश्यकता आहे
- पाच वर्षात १२७ गिगावॅट तासाचा अंदाज आहे
- अमरा राजा यांनी १,००० कोटी रुपयांपेक्षा जास्त गुंतवणूक करण्याचे लक्ष्य ठेवले आहे
- २०२७ पर्यंत हैदराबाद कारखान्यात उत्पादन सुरू होण्याची अपेक्षा आहे

आहेत. हे लक्षात घेण्यासारखे आहे की, सध्या ईव्ही बॅटरी भारतात तयार केल्या जात नाहीत. लिथियम-आयन बॅटरी प्रामुख्याने देशात वापरल्या जातात. सर्व घरगुती ईव्ही उत्पादक बॅटरी आयात करतात, त्यापैकी तीन-चतुर्थांश चिनी



- एक्साइडने बॅंगलूरमध्ये १,००० कोटी रुपयांपेक्षा जास्त गुंतवणूक केली आहे
- २०२५ मध्येच लिथियम-आयन सेलचे व्यावसायिक उत्पादन सुरू करणार
- रिलायन्स इंडस्ट्रीज, ओला इलेक्ट्रिक, टाटाचे अग्राटास आणि राजेश एक्सपोर्ट्सदेखील त्यांचे स्वतःचे गिगाफॅक्टवरी स्थापन करत आहेत.

कंपन्यांकडून येतात. उर्वरित दक्षिण कोरिया आणि जपानमधून येतात. हे बदलण्यासाठी केंद्र सरकार आणि खासगी उद्योग एकत्र काम करत आहेत. चिनी स्पर्धेमुळे देशांतर्गत बॅटरी उत्पादकांना सरकारी मदत घ्यावी लागली आहे. एक्साइड इंडस्ट्रीजचे

अहवाल ● २०२५ मध्ये १२.४७ अब्ज डॉलर्सचा तांदूळ निर्यात

कृषी निर्यातीत ८ टक्के वाढ

■दिल्ली. वृत्तसंस्था. २०२५-२६ या आर्थिक वर्षाची सुरुवात भारताच्या कृषी निर्यात क्षेत्रासाठी खूप उत्साहवर्धक ठरली आहे. वाणिज्य मंत्रालयाच्या अंतर्गत येणाऱ्या डीजीसीआय अँड एस (कमर्शियल इंटेलिजेन्स अँड स्टॅटिस्टिक्स डायरेक्टरेट जनरल) च्या ताजा आकडेवारीनुसार, एप्रिल-मे २०२५ मध्ये भारतातून कृषी आणि प्रक्रिया केलेल्या अन्न उत्पादनांची निर्यात ८% वाढून ४.१६ अब्ज डॉलर्स झाली. एप्रिल-मे मध्ये बासमती आणि बिगर-बासमती तांदळाची एकूण निर्यात ४.७% वाढून २.०४ अब्ज डॉलर्स झाली. आर्थिक वर्ष २०२५ च्या सुरुवातीला भारताने १२.४७ अब्ज डॉलर्स किमतीचे तांदूळ निर्यात केले होते, जे मार्गील वर्षापेक्षा २०% जास्त होते. सप्टेंबर २०२४ पासून सर्व निर्यात निर्बंध हटवल्याने या क्षेत्राला नवीन गती मिळाली आहे. तथापि, इराण-इस्रायल संघर्षाबद्दल निर्यातदारांमध्ये काही शंका आहेत. कारण इराण हा भारताच्या बासमती तांदळाचा प्रमुख आयातदार आहे.

मांस आणि दुग्धजन्य पदार्थांमध्ये उल्कृष्ट कामगिरी: मांस, दुग्धजन्य पदार्थ आणि

अपेडावी महत्वाची भूमिका

भारताच्या एकूण कृषी निर्यातीपैकी ५१% निर्यात अपेडाच्या (कृषी आणि प्रक्रिया केलेले अन्न उत्पादने) निर्यात विकास प्राधिकरण) उत्पादनांमधून येते.

फळे, भाज्या आणि प्रक्रिया केलेल्या अन्नाला जागतिक मागणी

फळे आणि भाज्यांची निर्यातही १६% वाढून ०.६९ अब्ज डॉलर्सवर पोहोचली आहे. केळी, आंबा, फळांचे रस, बियाणे आणि इतर प्रक्रिया केलेल्या अन्नाची मागणी चांगली वाढताना दिसत आहे. आपेडाच्या अंतर्गत उत्पादनांची एकूण निर्यात आर्थिक वर्ष २५ मध्ये १२% वाढून २५.१४ अब्ज डॉलर्सवर पोहोचली आहे.

कुक्कुटपालन उत्पादनांची एकत्रित निर्यात १६% वाढून ०.८१ अब्ज डॉलर्सवर पोहोचली आहे. भारत आता जागातील दुसऱ्या क्रमांकाचा म्हशीचे मांस निर्यातदार बनला आहे. व्हिएतनाम, मलेशिया, इजिप्त, इराक, सौदी अरेबिया आणि यूएईसारखे देश भारतातील प्रमुख आयातदार आहेत. एपीईडीए प्रमाणित मांस प्रक्रिया युनिट्सनी गुणवत्ता आणि निर्यात विश्वासाहता मजबूत केली आहे.


उत्तर मध्य रेल्वे

ई-निविदा सूचना क्र.: इासी-उत्तर-पी.एस.यू.-२०२५-००६

दिनांक: २१.०६.२०२५

ई-निविदाकरण निविदा सूचना

भारताच्या राष्ट्रपतींसाठी आणि त्यांच्या वतीने मुख्य प्रकल्प व्यवस्थापक / गती शक्ती युनिट/ उत्तर मध्य रेल्वे / झांसी खालील कामासाठी ऑन लाईन (ई-निविदाकरण) द्वारे खुली निविदा मागवित आहेत.

कामाचे नाव : झांसी-माणिकपुर अनुभाग: लेवेल क्रॉसिंग क्र. ४१४, ४१७ आणि ४१८ (०३ नं.) च्या ऐवजी मर्यादित उंचीच्या सर्ववेचे बांधकाम.

अंदाजे मूल्य: रु. २२३५९६०८४.१२

इसारा रक्कम (रु.): रु. १२६८०००.००

निविदा समाप्तीचा दिनांक : ४४.०६.२०२५

स्वीकृती पत्र जारी केल्यापासून कामाचा पूर्तता कालावधी/ समाप्तीचा दिनांक : १२ महिने

- निविदा दिनांक १४.०७.२०२५ रोजी १०:३० वा. पर्यंत ऑन लाईन जमा करावत येतील.
- पूर्ण वर्णन आणि निविदा सादर करण्यासाठी भारतीय रेल्वे संकेतस्थळ www.irops.gov.in ला कृपया द्यावे घ्या.

1077/25(A)

f North central railways **✉** @CPRONCR **🌐** www.ncr.indianrailways.gov.in


उत्तर मध्य रेल्वे

ई-निविदा सूचना क्र.: इासी-उत्तर-पी.एस.यू.-२०२५-००६

दिनांक: २१.०६.२०२५

ई-निविदाकरण निविदा सूचना

भारताच्या राष्ट्रपतींसाठी आणि त्यांच्या वतीने मुख्य प्रकल्प व्यवस्थापक / गती शक्ती युनिट/ उत्तर मध्य रेल्वे / झांसी खालील कामासाठी ऑन लाईन (ई-निविदाकरण) द्वारे खुली निविदा मागवित आहेत.

कामाचे नाव : झांसी-माणिकपुर अनुभाग: लेवेल क्रॉसिंग क्र. ४१४, ४१७ आणि ४१८ (०३ नं.) च्या ऐवजी मर्यादित उंचीच्या सर्ववेचे बांधकाम.

अंदाजे मूल्य: रु. २२३५९६०८४.१२

इसारा रक्कम (रु.): रु. १२६८०००.००

निविदा समाप्तीचा दिनांक : ४४.०६.२०२५

स्वीकृती पत्र जारी केल्यापासून कामाचा पूर्तता कालावधी/ समाप्तीचा दिनांक : १२ महिने

- निविदा दिनांक १४.०७.२०२५ रोजी १०:३० वा. पर्यंत ऑन लाईन जमा करावत येतील.
- पूर्ण वर्णन आणि निविदा सादर करण्यासाठी भारतीय रेल्वे संकेतस्थळ www.irops.gov.in ला कृपया द्यावे घ्या.

1077/25(A)

f North central railways **✉** @CPRONCR **🌐** www.ncr.indianrailways.gov.in

नॉंदणीकृत कार्यालय : बख्तावर, सूट 'बी', फ्लॅट मजला, बँक वे २कलेमेनन स्कीम ब्लॉक III, २२९, नौतम पीठेट, मुंबई - ४०००२१.

स्थावर मालमत्तेचा लिलाव वजा विक्ती रद्द झाल्यासाठी जाहीर सूचना

सिक्कुरिटी इंटेस्ट (एनफोर्सिंट) निमागवली ९ सह वाकच्या जाणाऱ्या निमल ८ अंतर्गत श्री. केलाश चंदर शर्मा (कनॅडर) झांच्या स्थावर मालमत्तेचा लिलाव वजा विक्ती संदर्भात वृत्तवक्या झाली आणि मराठी आवृत्तीमध्ये अनुक्रमे "फायनॅन्शियल एक्सेस" आणि "नवराट्ट" मध्ये ०६.०६.२०२५ रोजी त्यांच्या ठपक्या वकुरीसाठी २५.०६.२०२५ रोजी दु. १२:०० वा. लिलाव वजा विक्तीचे जाहिरात प्रसिद्ध झाले होते त्याबद्दलमन. सर्वसाधारणपणे जनेतेल आणि विशेषतः कनॅडर, जामीनदार आणि गहालगुप्तदारांना सूचना देण्यात येत आहे की, १४ वा रोड, धार (परिचम) मुंबई -४०००५२ येथे असलेल्या हायकोर्स एक्सेलेड को-ऑप हाऊसिंग सोसायटी लिमिटेड या सोसायटीमध्ये १६५५, चौसट फूट कापेट क्षेत्रकळ असलेल्या सुस्थित मालमत्ता - फ्लॅट क्रमांक २०१ आणि २०२, दुसरा मजला, यासाठी लिलाव आणि विक्ती प्रक्रिया काही अपरिहार्य कारणांमुळे ताकजल रद्द करण्यात येत आहे. लिलाव आणि विक्ती प्रक्रिया रद्द करण्याशी संबंधित कोणत्याही प्रस्नांसाठी तुम्ही <https://inventar.in> या संकेतस्थळाला भेट देऊ शकता. सदर सूचना इन्वेंट असेटस सिक्कुरिटायव्हेशन अँड रिस्कन्ट्रक्शन प्रायव्हेट लिमिटेडच्या अधिकाराला कोणताही बाधा न आणता कोणत्याही वेळी सुस्थित मालमत्तेचा लिलाव पुन्हा निश्चित करण्यासाठी जारी करण्यात आली आहे.

दिनांक: २४.०६.२०२५ **सही/-** प्राधिकृत अधिकारी **ठिकाण:** मुंबई

इन्वेंट असेटस सिक्कुरिटायव्हेशनअँड रिस्कन्ट्रक्शन प्रायव्हेट लिमिटेड


MAHA TRANS CO
MAHATransco India (P) Limited

e-TENDER NOTICE

MSETCL invites online bids (e-Tender) from reputed and registered contractors on Mahatransco e-Tendering Website <https://srmetender.mahatransco.in/> for the following Tender specification.

RFx	Description	Esti. cost
Tend-8/25-26 7000036808	Annual Maintenance contract for attending emergency breakdown, planned maintenance activities and restoration of Collapsed Tower of EHV Lines under EHV Lines Maintenance S/dn Mahad under EHV (O&M) Dn Mahad for FY 2025-26. Tender Fee Rs. 500/- +GST	Limited to Rs. 100.00 Lakhs

EMD 1% of estimated cost. **Submission of bids from 24.06.2025 to 09.07.2025 up to 11:00 hrs, Opening date:-09.07.2025 @ 11:30 Hrs.** For further details visit our website <https://srmetender.mahatransco.in/> Contact Person: The Executive Engineer (Adm) Tel No. 022-27459625, Mob. No. 9167026131 E-mail ID se7200@mahatransco.in Sd/-

SUPERINTENDING ENGINEER
EHV (O&M) CIRCLE, PANVEL



पनवेल महानगरपालिका

ता. पनवेल, जिल्हा-रायगड, पनवेल -४१०२०६

कार्यालय :- २७४५०४०/४१/४२

अग्निशमन विभाग :- २७४६१५००

ई मेल:- panvelcorporation@gmail.com

फॅक्स नं:- ०२२-७४५२२३३

प.म.पा./अ.वि./२४२१/प्र.क्र. /१११४/२०२

दिनांक: २४/०६/२०२५

अनु. क्र.	निविदा क्र.	कामाचे नाव
१.	निविदा क्र./प.म.पा./अ.वि./२४२१/ प्र. क्र. /१११४/२०२५	पनवेल महानगरपालिका अग्निशमन विभागातील वाहनांची काळजी, निगा व देखभाल करणेकामी.
या ई-निविदे बाबतची विस्तृत माहिती शासनाच्या http://mahatenders.gov.in या संकेतस्थळावर दि २५/०६/२०२५ ते दि. ०४/०७/२०२५ रोजी दुपारी ०३.०० वाजे पर्यंत उपलब्ध होईल. संबंधित निविदा धारकांनी याची नोंद घ्यावी.		
सौह-		
उप आयुक्त (1)		
पनवेल महानगरपालिका		

अमेरिका, युरोपसोबत व्यापार करार लवकरच अर्थमंत्री निर्मला सीतारामन यांचे वक्तव्य

■दिल्ली. वृत्तसंस्था. अर्थमंत्री निर्मला सीतारामन यांनी मंगळवारी सांगितले की, अमेरिका आणि युरोपियन युनियनसोबत प्रस्तावित मुक्त व्यापार करारावरील वाटाघाटी वेगाने सुरू आहेत आणि लवकरच त्या अंतिम होतील. २०३० पर्यंत २००० अब्ज अमेरिकन डॉलर्सचे महत्त्वाकांक्षी लक्ष्य साध्य करण्यासाठी निर्यातीला चालना देण्याकरिता सर्व प्रयत्न केले जात आहेत. त्या म्हणाल्या की, भारताने संयुक्त अरब अमिराती, ऑस्ट्रेलिया आणि चार राष्ट्रांच्या ईएफटीए (युरोपियन मुक्त व्यापार संघटना) ब्रॉकसोबत आधीच मुक्त व्यापार करार केले आहेत आणि ब्रिटनसोबत वाटाघाटी पूर्ण झाल्या आहेत. अर्थमंत्र्यांनी सांगितले की, अमेरिका आणि युरोपियन युनियनसोबत वाटाघाटी खरोखरच खूप वेगाने सुरू आहेत आणि लवकरच निष्कर्षापर्यंत पोहोचतील. येथे 'इंडिया



दिला जात आहे. देशाच्या निर्यातीचा संदर्भ देत अर्थमंत्र्यांनी सांगितले की, २०२४-२५ या आर्थिक वर्षात वस्तू आणि सेवांची एकूण निर्यात ८२५ अब्ज अमेरिकन डॉलर्सच्या विक्रमी पातळीवर पोहोचली आहे, जी २०२३-२४ च्या तुलनेत सहा टक्क्यांनी वाढली आहे. ते म्हणाले की, जागतिक निर्यातीत केवळ चार टक्क्यांनी वाढ झाली असली तरी, व्यापार आघाडीवर जागतिक अनिश्चितता असूनही भारताच्या निर्यातदारांनी वेगाने प्रगती केली आहे आणि ६.३ टक्क्यांची वाढ ओलांडली आहे.

अंकांवर बंद झाला. राष्ट्रीय शेअर बाजार (एनएसई) निर्देशांक

दुर्लभ खनिज उत्पादनासाठी अनुदान योजना

दिल्ली. केंद्रीय अवजड उद्योग आणि पोलाद मंत्री एच.डी. कुमारस्वामी यांनी सांगितले आहे की, दुर्मीळ खनिजांच्या (पृथ्वी चुंबक) देशांतर्गत उत्पादनावर अनुदान योजना सुरू करण्याबाबत १५ ते २० दिवसांत निर्णय घेतला जाईल. या योजनेअंतर्गत अनुदानाची रक्कम निश्चित करण्यासाठी भागधारकांशी चर्चा सुरू आहे. अवजड उद्योग मंत्रालयातील सचिव कामरान रिझवी म्हणाले की, जर एकूण प्रोत्साहन १,००० कोटी रुपयांपेक्षा जास्त असेल तर ही योजना केंद्रीय मंत्रिमंडळाकडे मंजुरीसाठी पाठवली जाईल. कुमारस्वामी यांनी सांगितले की, हैदराबादमधील एक कंपनी आहे, ती त्यात रस दाखवत आहे. त्यांनी या वर्षाच्या अखेरीस म्हणजेच डिसेंबरपर्यंत ५०० टन पुरवठा करण्याचे आश्वासन दिले आहे. आम्ही खाणमंत्र्यांशी चर्चा केली आहे. आम्हचे सचिव आणि आम्हचे मंत्रालय यावर काम करत आहेत. १५ ते २० दिवसांत निर्णय घेतला जाईल.

सेन्सेक्स १५८, तर निफ्टीत ७२ अंकांची वाढ

■मुंबई, नवराष्ट्र न्यूज नेटवर्क. इराण आणि इस्रायलमधील युद्धबंदीच्या वृत्तांमुळे नफा बुकिंगमुळे मंगळवारी स्थानिक शेअर बाजाराने सुरुवातीची बहुतेक वाढ गमावली आणि अखेर सेन्सेक्स १५८ अंकांनी वाढारला. निफ्टीमध्येही ७२ अंकांची वाढ झाली. युद्धबंदीच्या वृत्तामुळे मध्य-पूर्वेकडील तणाव कमी होईल आणि कच्च्या तेलाच्या किमती कमी होतील या आशेने सुरुवातीच्या

- विदेशी बाजार : दक्षिण कोरियाचा कोरेयी. जपानचा निक्केई, चीनचा शंघाय कॅंपझिट आणि हाँगकाँगचा हँग सँगमध्ये लक्षणीय वाढ दिसून आली.
- कच्चे तेल: जागतिक तेल बँचमार्क ब्रेंट कूड ३.२० टक्क्यांनी घसरून \$६९.१३ प्रति बरेलवर आला
- रुपया : अंतरबँक परकीय चलन बाजारात रुपया ८१ पैशांनी वाढून ८५५.९७ (तात्पुरता) प्रति डॉलर झाला.

व्यवहारात मोठी वाढ झाली. व्यवहाराच्या शेवटी सेन्सेक्स १५८.३२ अंकांनी म्हणजेच ०.१९ टक्के वाढीसह ८२,०५५.११


पश्चिम रेल्वे

साहित्य व्यवस्थापन विभाग
विविध साहित्य परावट

ई-प्रापण निविदा सूचना क्र. एस/३८/२०२५ दिनांक २०.०६.२०२५

अ. क्र.	बाबीचे संक्षिप्त वर्णन	परिमाण	टी. ओ.डी.
३२१	हाथ रिम पिटाब	२७१ ना	१६-जुलै-२५
३२२	कॉम्युटरहाई प्रे-फिटेड प्रे-फायरिटेड अनाक्षित विकिते	४८४००००० ना	२१-जुलै-२५
३२३	अंटी वायब्रेलत मार्केटिंग प्ल (एबीएस)	८५०६ ना	२३-जुलै-२५
३२४	अव्हेरोलेटिंग कॉक करिंग विट	१६२८ संच	२३-जुलै-२५
३२५	डिस्ट्रिब्यूटर वाहक सेटिडब्ल्यू	२१५ ना	२५-जुलै-२५

इले, खुले विक्री आणि तत्परीत्यवार निविदा अटींसाठी कृपया www.irops.gov.in आणि www.indianrailways.gov.in संकेतस्थळात भेट द्या.

0304

आपूर्ती माईक **f** facebook.com/WesternRly **x** [X.com/WesternRly](https://twitter.com/WesternRly)


उत्तर मध्य रेल्वे

उत्तर मध्य रेल्वे

निविदा सूचना क्र.: टी. २४-२५. वाहतूक. आरटी/सूचना

दिनांक: २३.०६.२०२५

ई-निविदा सूचना

कोच एमएलआर कार्यशाळा, झांसी भारताच्या राष्ट्रपतींसाठी आणि त्यांच्या वतीने खालील कामासाठी नामांकित कंत्राटदारांकडून खुली ई-निविदा मागवित आहेत.

निविदा क्र.: टी. २४-२५.ट्रान्सपोर्टेशन आरटी, कामाचे वर्णन : कामाच्या स्वरूपांनुसार साहित्य हाताळणीसाठी वाहतूक वाहन भाड्याने घेणे.

निविदा मूल्य (रु.) : रु. ४०,४१,२५२.०० (रुपये चारलक्ष सहा एकेचाळीस हजार दोनशे बावन मात्र)

इसारा रक्कम: रु. ८०,८००/-

निविदा कागदपत्राचे शुल्क : रु. ०/-

परिमाण: एक काम

पूर्तता कालावधी: २४ महिने

(१) निविदा ११.०७.२०२५ रोजी १५:०० वा. समाप्त होईल आणि भारतीय रेल्वे ई-निविदाकरण संकेतस्थळ www.irops.gov.in वर उपलब्ध आहे. (२) तपशीलवार माहितीसाठी कृपया भारतीय रेल्वे ई-निविदाकरण संकेतस्थळ www.irops.gov.in ला भेट द्या. (३) निविदाकारनी निमासु/ ई-निविदा कागदपत्रांसाठी शुद्धिपत्रक/ जोडपत्रासाठी कृपया संकेतस्थळ पाहणे, जर असल्यास त्यासाठी वेगळा पत्रव्यवहार केला जाणार नाही.

1078/25 (MG)

f North central railways **✉** @CPRONCR **🌐** www.ncr.indianrailways.gov.in



Regd. Office: HDFC Bank Ltd, HDFC Bank House, Senapati Bapat Marg, Lower Parel (W), Mumbai 400013, Add: HDFC BANK Ltd; 7th Floor, Fdvl Tower, Mount Road, Sadar, Nagpur- 440001

POSSESSION NOTICE (U/s. Rule 8 (1) - for immovable property)

The undersigned being the Authorized Officer of HDFC Bank Ltd. under the provisions of the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under Sec. 13(12) read with rule 9 of the Security Interest (Enforcement) Rules, 2002 issued demand notices calling upon the respective borrower/Co-borrower mentioned hereunder to repay the amount mentioned in the respective notice U/s. 13(2) of the said Act within a period of 60 days.

The respective borrower having failed to repay the said amount, notice is hereby given to the borrower/Co-borrower and public in general that the undersigned has taken **Symbolic possession** of the property described herein below in exercise of powers conferred on me under Sec. 13(4) of the said Act read with Rule 9 of the said Rules.

The respective borrowers in particular and public in general are hereby cautioned not to deal with the said property and any dealing with this property will be subject to the charge of the HDFC Bank Ltd. for the respective amount mentioned herein below along with interest thereon at contracted rate.

Details of secured/ hypothetical asset of which Symbolic possession taken	Name of Borrowers & co-borrowers	Sec 13(2) Notice Date & Amount
Loan No. 02578020000274 & 8670268 All the piece & parcel of SHOP No. 1,2 And 3 ON GROUND FLOOR , CONSTRUCTED ON NAZUL PLOT No. 1/12, SHEET No. 56-D, WARD NO. 43, VIDHARBA PLAZA, AT MUFFISAL PLOT, PANCHSHIL ROAD MOFISIL, NR. CENTRAL BANK OF INDIA, JAISTAMBH SQUAR ,AMRAVATI, PIN 444606	RECENT AND DECENT Through it's Partners. VIDARBHA PLAZA, PANCHASHIL ROAD, NR. CENTRAL BANK OF INDIA, JAISTAMBH SQUAR , MOFISAL PLOT, AMRAVATI. 444601. SUNIL RAJENDRA MALPANI, RIDDHI SIDDHI , ANNALAL NAGAR, H. V. NAGAR. RAJAPETH , AMRAVATI 444605. PRAMOD DEOKISANJI MUNDHADA , NEAR OLD COTTON MARKET, BACHHRAJ PLOT, AMRAVATI, 444601 PRAMOD DEOKISANJI MUNDHADA , MARWADI PURA , AT POST UKHED, TALUKA MOESHI, DIST AMRAVATI. 444905	19/11/2024 And Amount of Rs. 23,04,670.93/- AS ON 13/11/2024 Date of Symbolic possession 20/06/2025
Loan No. 66100673 & 81329654 All the piece & parcel of SHOP No. 21 And 22 ON FIRST FLOOR, KHATRI COMPLEX, COTTON MARKET , CONSTRUCTED ON MAUJE -GAOTHAN, SHEET NO 57-D, PLOT NO 3/3 And 6/2, AMRAVATI. TQ. DIST AMRAVATI 444606.	ASHOK KANNIYAL KASHANI, & SUNDAR KANNIYAL KASHANI, C/O THAWAR CHANDUMAL METHANNI, RAM LAXIMAN RESIDENCY ,FLAT NO 103, 104, SINDHI CHOWK MARKET, AMRAVATI. 444601.	23/12/2024 And Amount of Rs. 10,39,040.23/- AS ON 18/12/2024 Date of Symbolic possession 20/06/2025

Place: Nagpur
Date: 20/06/2025

Sd/-
Authorised Officer For HDFC Bank Ltd.



CAPITAL INDIA Home Loan

Registered Address : 701, 7th Floor, Aggarwal Corporate Tower, Plot No. 23, District Centre, Rajendra Place, New Delhi – 110008. CIN: U65990DL2017PLC322041

SALE NOTICE FOR SALE OF IMMOVABLE PROPERTIES

Auction Sale Notice for Sale of Immovable Asset(s) under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with provision to rule 8(6) of the Security Interest (Enforcement) Rules, 2002

Notice is hereby given to the public in general and in particular to the Borrower(s) and Guarantor(s) that the below described immovable properties mortgaged/charged to the Secured Creditor, the possession of which has been taken by the Authorised Officer of Capital India Home Loans Limited /Secured Creditor, will be sold on **“As is where is”, “As is what is”, and “Whatever there is”** on the date and time mentioned herein below, for recovery of the dues mentioned herein below and further interest and other expenses thereon till the date of realization, due to Secured Creditor from the Borrowers and Guarantor(s) mentioned herein below. The reserve price, Earnest Money Deposit (EMD) and last date of EMD deposit is also mentioned herein below:

Name of Borrower/ Co-Borrower/ Guarantor(s)	Description of the immovable property	Outstanding Amount As On	Reserve price Earnest Money Deposit	Date & Time of Auction
1. Chandrashil Khobragade S/o Balakdas Khobragade 2. Bhagwati Chandrashil Khobragade Rit	All that piece and parcel of R.C.C Superstructure Comprising of Residential Apartment No.306, Covering Super Built Up Area Admeasuring 86.400 Sq.Mt. Situated On Third Floor of The Building Named And Styled As “Tejomaya Astral” To Be Constructed On Plot of Land Admeasuring 2066.00 Sq Mt.Bearing Khasra No.271 of Mouza Wadandongri T.S. No.46 Together With 1.754% Undivided Share And Intrest In The Said Plot of Land Situated At Wadandongri Tahsil.Hingna, Dist. Nagpur-440023 Within The Limits of Nagar Parishad, Wadandongri Together With All Rights (Including But Not Limited To Rights To Use And Occupy Common Areas, Facilities, Amenities, Development Rights Etc. (As Applicable), And All Furniture, Fixtures, Fittings, And Things Attached Thereto, Which Is Bounded as Under: East: Mouza Wadandongri Shiv, West: Khasra No.272, North: Khasra No.270, South: Shiv Dhura	₹ 26,40,956/- as on 09-09-2024	₹ 19,53,000/- ₹ 1,95,300/-	25-07-2025 & 1.30 PM

Date & Time of On-Site Inspection of Property : 12th & 13th July 2025

For detailed terms and conditions of the sale, please refer to the link provided in Capital India Home Loans Limited/ Secured Creditor's website i.e. <https://www.bankauctions.in>

The intending bidder can also contact: **Sandeep Shivaji Kamble, Mobile.: 9322572949/ 8600200088**

SALE NOTICE TO BORROWER/GAURANTORS

The above shall be treated as Notice U/r. 9(1) read with 8(6) of Security Interest (Enforcement) Rules, 2002, to the Obligants to pay the same within 30 days from the date of publication.

Date : 25.06.2025
Place : Maharashtra

Sd/-
Authorized Officer
Capital India Home Loans Limited



Repco Home Finance Limited

AMRAVATI BRANCH: Plot No.666, 1st Floor, Satyadev Rathli Nagar, VMV College Road, Amravati - 444 603

POSSESSION NOTICE (For immovable Property)

Whereas the undersigned being **Authorised Officer of Repco Home Finance Limited** under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under section 13(12) read with rule 9 of the Security Interest (Enforcement) Rules, 2002 issued a **Demand Notice dated 28.02.2025** calling upon the **Borrower: Ms.Neha Ashok Prajapati**, D/o. Mr.Ashok Prajapati, Behind Hotel Dream World, Nr. Ramteke House Saturna, Amravati - 444605. **Also at**, Indoor Outdoor, Crystal Plaza, Nr.BJP Office, Rajapeth, Amravati - 444601. **Also at**, Flat No.201, Amarsukh Enclave, (Wing -B) Standing On Plot No.79, Sr.No.14/2, Mouje Jewad, Pragane Badnera, Amravati - 444601. **Co-Borrower: Mr.Ashok Lakshminarayan Prajapati**, S/o.Mr.Laxminarayan Prajapati, Behind Hotel Dream World, Nr. Ramteke House Saturna, Amravati - 444605. **Also at**, Tarun Construction Company, 31-A, Ground Floor, Gulshan Tower, Nr.Panchsheel Talkies Jaistambh, Amravati-444601. **Also at**, Flat No.201, Amarsukh Enclave, (Wing -B) Standing On Plot No.79, Sr.No.14/2, Mouje Jewad, Pragane Badnera, Amravati-444601 to repay the amount mentioned in the notice vide Loan Account Nos. **2211870000402 & 2211820000604** being ₹11,77,562/- & ₹ 7,18,973/- respectively with further interest from 11.02.2025 onwards and other costs therein within 60 days from the date of receipt of the said notice.

The Borrower, Co-Borrower having failed to repay the amount, notice is hereby given to the borrower, co-borrower, and the public in general that the **undersigned has taken possession of the property described herein below** in exercise of powers conferred on him under section 13(4) of the said Act read with rule 9 of the said rules on this the **20th day of June 2025**.

The Borrower, Co-Borrower, and the public in general are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the **Repco Home Finance Limited, Amravati Branch** vide Loan Account Nos. **2211870000402 & 2211820000604** for an amount of ₹ 12,31,689/- & ₹ 7,52,460/- respectively with further interest from 18.06.2025 onwards and other costs thereon.

We draw your attentions to Sec 13 (8) of the Securitisation Act as per which, no further steps shall be taken for transfer or sale of the secured asset, if the dues of the secured creditor together with all costs, charges and expenses incurred by secured creditor are tendered by you at any time before the date fixed for sale or transfer of the secured asset.

DESCRIPTION OF THE PROPERTY

All that piece and parcel of the land situated within the limits of Amravati Municipal Corporation and within jurisdiction of Amravati City bearing tel Survey No.14/2 converted into Non-Agricultural land vide revenue case No.NAP-34/ Jewad-24/1989-1990 order passed on 17.10.1989 therein layover converted **Plot No.79 Total admeasuring 2990.39 Sq.ft 277.87 Sq.Mtrs** thereon residential Apartment named and style as Amarsukh Enclave Wing B therein Flat No.201 situated on second floor having built up area of 41.72 Sq.Mtrs along with 15.01% undivided share in land at **Mouje Jewad, Pragane Badnera, Tah and Dist. Amravati** and the subject property is bounded as under, Towards East: Plot.No.61, Towards West: 7.5 Mtr.Wude Road, Towards North: Flat.No.78, Towards South: Nala

Date: 20.06.2025
Authorized Officer, Repco Home Finance Ltd



Phoenix ARC

REGISTERED OFFICE: 3rd Floor | Wallace Towers (earlier known as Shiv Building) | 139/140/B/1 | Crossing of Sahar Road and Western Express Highway | Vile Parle (E), Mumbai - 400 057

POSSESSION NOTICE

Whereas, the Authorized Officer of **Phoenix ARC Private Limited** (acting as trustee of Phoenix Trust FY20-21) (Phoenix) under the securitization and reconstruction of financial assets and enforcement of security interest act, 2002 and in exercise of the powers conferred under section 13(2) read with rule 3 of the security interest (enforcement) rules, 2002 issued demand notices to the borrowers, co-borrowers, guarantors as detailed hereunder, calling upon the respective borrowers, co-borrowers, guarantors to repay the amount mentioned in the said notices within 60 (sixty) days from the date of receipt of the same. The said borrowers, co-borrowers, guarantors having failed to repay the amount, notice is hereby given to the borrowers, co-borrowers, guarantors and public in general that the authorized officer of the company has taken possession of the property described hereunder in exercise of powers conferred on him under section 13(4) of the said act r/w rule 8 of the said rules on the dates mentioned along with. The borrowers, co-borrowers, guarantors in particular and public in general are hereby cautioned not to deal with the properties and any dealings with the properties will be subject to the charge of Phoenix for the amount specified therein with future interest, costs and charges from the respective dates.

Details of the borrowers, co-borrowers, guarantors, properties mortgaged, name of the trust, outstanding dues, demand notices sent under section 13(2) and amounts claimed there under are given as under:

Sl. No.	Name and Address of the borrower, Co-Borrower, Loan account No., Loan amount	Details of the securities	1. Demand notice date 2. Date of Symbolic/Physical Possession 3. Amount due in Rs.
1.	AMIT HARIBHAUJI KENDE (S/D/W Of Haribhauji Kende) Near Gujar Bazar Ambada Tq Morshi Amravati Maharashtra (India)-444905. HARIBHAU PAIKAJI KENDE (S/D/W Of Paikaji Kende) Near Gujar Bazar Ambada Tq Morshi, Amravati Amravati, Maharashtra,(India)-444905 Loan Account Number: LXAMR00316-170041695 Loan Amount Sanctioned: Rs. 1561127/- (Rupees Fifteen Lakh Sixty One Thousand One Hundred & Twenty Seven Only)	ALL THAT PIECE AND PARCEL OF MORTGAGED PROPERTY OF House No 1103 Plot No 1027 Grampanchayat Ambada Tal/ Morshi Dist/ Amravati 444905 Amravati Amravati Maharashtra	1) Demand Notice Date 18-01-2019 2) Date of Physical Possession 21-06-2025 3) Amount due in Rs. 1663971 (Rupees Sixteen Lakh Sixty Three Thousand Nine Hundred & Seventy One Only) Due And Payable As Of 18-01-2019 With Applicable Interest From 19-01-2019 Until Payment In Full.

PLACE: AMRAVATI
DATE: 25.06.2025

FOR PHOENIX ARC PRIVATE LIMITED, (TRUSTEE OF PHOENIX TRUST FY20-21)



ADITYA BIRLA CAPITAL

Registered Office- Indian Rayon Compound, Verval, Gujarat – 362266
Branch Office- G-Corp Tech Park, 8th floor, Kasar Wadavali, Ghodbunder Road, Thane, MH-400601

DEMAND NOTICE (under Rule 3 (1) of Security Interest (Enforcement) Rules, 2002)

Substituted Service Of Notice U/S 13(2) Of Securitisation And Reconstruction Of Financial Assets And Enforcement Of Security Interest Act, 2002. Notice is hereby given to the borrowers as mentioned below that since they have defaulted in repayment of the Credit facility availed by them from **Aditya Birla Housing Finance Limited (ABHFL)**, their loan accounts have been classified as **Non-Performing Assets** in the books of the Company as per RBI guidelines thereto. Thereafter, ABHFL has issued **demand notices** under section 13(2) of the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (SARFAESI Act) on the last known addresses of the said borrowers thereby calling upon and demanding from them to repay the entire **outstanding amount** together with further interest at the contractual rate on the aforesaid amount and incidental expenses, cost, charges etc. as stated in the said demand notices. However, the demand notice is also being served by way of publication, as per Rule 3 of the Security Interest (Enforcement) Rules, 2002 (SARFAESI Rules):

Sl. No	Name and Address Borrower/ Co-Borrower and Guarantor / Co-Guarantor & Loan A/C No.	NPA Date	Date of Demand Notice	Amount due as per Demand Notice /as on Date	
1	1. MR. PRAMOD LAXMANRAO KHOLKUTE Plot No 21, Part Field Survey No 41, Mouje Rajapeth Pragane, Badnera Taluka And Dist Amravati, Near Nawathe Railway Crossing Amravati, Maharashtra, India-444601 2. MRS. MEGHA PRAMODRAO KHOLKUTE Plot No 21, Part Field Survey No 41, Mouje Rajapeth Pragane, Badnera Taluka And Dist Amravati, Near Nawathe Railway Crossing Amravati, Maharashtra, India-444601 3. MIS AMISHA KIRANA Plot No 21, Part Field Survey No 41, Mouje Rajapeth Pragane, Badnera Taluka And Dist Amravati, Near Nawathe Railway Crossing Amravati, Maharashtra, India-444601 4. MR. PRAMOD LAXMANRAO KHOLKUTE Deshpande Plot, Chakradhar Nagar, Sri Nagar, Amravati, Maharashtra - 444601 5. MRS. MEGHA PRAMODRAO KHOLKUTE Deshpande Plot, Chakradhar Nagar, Sri Nagar, Amravati, Maharashtra, 444601 6. MIS AMISHA KIRANA Deshpande Plot, Chakradhar Nagar, Sri Nagar, Amravati, Maharashtra, 444601 7. MEGHA PRAMODRAO KHOLKUTE Near Gopal Krushna Mangal Kanyalay Deshpade Wadi, Chakradhar Nagar, H.V.P.M, H.V. Nagar Amravati, Maharashtra-444605 Loan Account No. LNAMR0HL-01220114271 & LNAMR0HL-01220114272		01.06.2025	18.06.2025 Old notice dated 12.04.2023 withdrawn. This publication to be treated as Effective notice.	Rs.26,16,667/- (Rupees Twenty Six Lakh Sixteen Thousand Six Hundred Sixty Seven Only) by way of outstanding principal, arrears (including accrued late charges) and interest till 06.06.2025

DESCRIPTION OF IMMOVABLE PROPERTY/PROPERTIES MORTGAGED: All That Piece And Parcel Of Plot No. 21, Admeasuring 213.94 Sq. Mtrs. (2302 Sq. Ft.) And House Constructed Thereon, Out Of Field Survey No. 41/A Situated At Mouje – Peth Amravati, Pragane - Badnera, (As Per Old Sale Deed Survey No 41 & Mouje – Rajapeth) Tehsil & District. Amravati, Within The Limits Of Amravati Municipal Corporation, Amravati, Maharashtra, And Bounded As: **East:** House Of Ugale, **West:** 15 Ft Road, **North:** Road, **South:** Service Galling.

We hereby call upon the borrower said herein to pay us within 60 days from the date of this notice, the outstanding amount (s)together with further interest thereon plus cost, charges, expenses, etc. thereto failing which we shall be at liberty to enforce the security interest including but not limited to taking possession of and selling the secured asset entirely at your risk as to the cost and consequences.

Please note that as per section 13(13) of the SARFAESI Act, all of you are prohibited from transferring by way of sale, lease otherwise, the aforesaid secured assets pursuant to prior written consent of the Company. Any contravention of the said section by you shall invoke the penal provisions as laid down under section 29 of the SARFAESI Act and / or any other legal provision in this regard.

Please note that as per sub-section (8) of section 13 of the Act, if the dues of ABHFL together with all costs, charges and expenses incurred by ABHFL are tendered to ABHFL at any time before the date fixed for sale or transfer, the secured asset shall not be sold or transferred by ABHFL, and no further step shall be taken by ABHFL or transfer or sale of that secured asset.

Date: 25.06.2025
Place: NAGPUR

Sd/- Authorised Officer
(Aditya Birla Housing Finance Limited)



BAJAJ FINANCE LIMITED

Registered Office: Bajaj Finance Limited, C/o Bajaj Auto Limited Complex Mumbai Pune Road Akurdi Pune 411035
Branch Office: Bajaj Finance Limited, Rian House, 3rd 4th Floor, MPL H No 247/0-3, Ward No.65, Mouza Sitabuldi, LIC Square Mohan Nagar Kingsway, Nagpur

POSSESSION NOTICE (FOR IMMOVABLE PROPERTY)

(As per Appendix IV read with rule 8(1) of the Security Interest Enforcement Rules, 2002)

Whereas, the undersigned being the Authorized Officer of **Bajaj Finance Limited (BFL)** under the provisions of the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under Sec.13(12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued demand by registered post (“Notice”) calling upon the Borrowers/Co-borrowers mentioned hereunder to repay the amount mentioned in the notice U/s. 13(2) of the said Act within a period of **60 days** from the date of receipt of the said notice.

The Borrowers/Mortgagors/Guarantors named below having failed to repay the said amount, notice is hereby given to the Borrowers/Mortgagors/Guarantors and public in general that the undersigned has taken **Symbolic Possession** of the property described herein below in exercise of powers conferred on me under Sec.13(4) of the said Act read with Rule 8 of the Security Interest (Enforcement) Rules, 2002.

The borrowers in particular and public in general are hereby cautioned not to deal with the said property and any dealing with this property will be subject to the charge of the **Bajaj Finance Limited** for the amount mentioned herein below along with interest thereon at contracted rate.

The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

Loan Account No./Name of the Borrower(s) Mortgagor(s)Guarantor(s)	Description of Secured Immovable Property	Date of Notice U/s.13(2) and U/s.13(2) Notice Amount and Date of Possession
SPPI/P406PBL10640397 Sara Enterprises thr its Prop. Ashish Angoli Shende R/o. H.No 1313 Shivaji Nagar Ward No 5 Wadi Nagpur MH- 440023 Contact- 9709860675, Email id: ashishshende8446@gmail.com Also at, R/o. Mouza Kondhali Mouza No. 47, P.H. No. 63, Ward No. 01, Grampanchayat Malmatta No. 01, House No. 5/2 Second Floor Room No.5, Grampanchayat Kondhali Tah.Katol Dist. Nagpur Maharashtra 441302 Also at, R/o. Mouza Kondhali Mouza No. 47, P.H. No. 63 Ward No. 01 Grampanchayat Malmatta No. 01, House No. 5/2 Second Floor Room No.5, Grampanchayat Kondhali Tah.Katol Dist. Nagpur Maharashtra 441302 Also at, R/o. Mouza Kondhali Mouza No. 47, P.H. No. 63 Ward No. 01 Grampanchayat Malmatta No. 01, House No. 5/1 Second Floor Room No.6, Grampanchayat Kondhali Tah.Katol Dist. Nagpur Maharashtra 441302 (Area adm. 150 Sq.Ft.) Also at, R/o. Mouza Kondhali Mouza No. 47, P.H. No. 63 Ward No. 01 Grampanchayat Malmatta No. 01, House No. 5/4 Second Floor Room No.7, Grampanchayat Kondhali Tah.Katol Dist. Nagpur Maharashtra 441302 Also at, R/o. Mouza Kondhali Mouza No. 47, P.H. No. 63 Ward No. 01 Grampanchayat Malmatta No. 01, House No. 5/4 Second Floor Room No.8, Grampanchayat Kondhali Tah.Katol Dist. Nagpur Maharashtra 441302 Also at, R/o. Mouza Kondhali Mouza No. 47, P.H. No. 63 Ward No. 01 Grampanchayat Malmatta No. 01, House No. 5/4 Second Floor Room No.8, Grampanchayat Kondhali Tah.Katol Dist. Nagpur Maharashtra 441302 (Area adm. 150 Sq.Ft.) along with proportionate share in common areas: Boundaries: Room No.5 bounded as: On East- By Room No. 6, On West- By Jina, On North-By Remaining Land of Porton, On South- By Room No.4. Room No. 6 bounded as: On East- By Room No. 7, On West- By Room No.5, On North- By Road, On South- By Room No.3. Room No.7 bounded as: On East- By Room No. 8, On West- By Room No.6, On North- By Road, On South- By Room No.4. Room No. 8 bounded as: On East- By Jina, On West- By Room No.7, On North- By Road; On South- By Room No.1	All the piece and parcel of 1. At Mouza Kondhali Mouza No. 47, P.H. No. 63, Ward No. 01, Grampanchayat Malmatta No. 01, House No.5/2 Second Floor Room No.5, Grampanchayat Kondhali Tah.Katol Dist. Nagpur Maharashtra 441302 (Area adm. 150 Sq.Ft.) 2. At Mouza Kondhali Mouza No. 47, P.H. No. 63 Ward No. 01 Grampanchayat Malmatta No. 01, House No. 5/1 Second Floor Room No.6, Grampanchayat Kondhali Tah.Katol Dist. Nagpur Maharashtra 441302 (Area adm. 150 Sq.Ft.) 3. At Mouza Kondhali Mouza No. 47, P.H. No. 63 Ward No. 01 Grampanchayat Malmatta No. 01, House No. 5/3 Second Floor Room No.7, Grampanchayat Kondhali Tah. Katol Dist. Nagpur Maharashtra 441302 (Area adm. 150 Sq.Ft.) 4. At Mouza Kondhali Mouza No. 47, P.H. No. 63 Ward No. 01 Grampanchayat Malmatta No. 01, House No. 5/4 Second Floor Room No.8, Grampanchayat Kondhali Tah.Katol Dist. Nagpur Maharashtra 441302 (Area adm. 150 Sq.Ft.) along with proportionate share in common areas: Boundaries: Room No.5 bounded as: On East- By Room No. 6, On West- By Jina, On North-By Remaining Land of Porton, On South- By Room No.4. Room No. 6 bounded as: On East- By Room No. 7, On West- By Room No.5, On North- By Road, On South- By Room No.3. Room No.7 bounded as: On East- By Room No. 8, On West- By Room No.6, On North- By Road, On South- By Room No.4. Room No. 8 bounded as: On East- By Jina, On West- By Room No.7, On North- By Road; On South- By Room No.1	18.02.2025 & Rs. 34,10,563.15 (Rupees Thirty Four Lakhs Ten Thousand Five Hundred Sixty Three and Fifteen Paisa Only POSSESSION DATE: 19.06.2025

Date : 20.06.2025
Place : Katol

For M/s Bajaj Finance Limited
Authorized Officer



homefirst

We'll take you home

APPENDIX- IV-A (See proviso to rule 8 (6))
SALE NOTICE FOR SALE OF IMMOVABLE PROPERTIES

E-Auction Sale Notice for Sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8 (6) of the Security Interest (Enforcement) Rules, 2002

Notice is hereby given to the public in general and in particular to the Borrower (s) and Co-Borrower (s) as per column (ii) that the below described immovable properties as per column (iii) mortgaged/charged to the Secured Creditor, the physical possession of which has been taken by the Authorised Officer of Home First Finance Company India Limited for realization of its dues plus interest as detailed hereunder and whereas consequent upon failure to repay the dues, the undersigned in exercise of power conferred under Section 13(2) of the said Act proposes to realize dues by sale of the said properties and it will be sold on “As is where is”, “As is what is”, and “Whatever there is” as described hereunder. The auction will be conducted “On Line”, for the recovery of amount due from Borrower (s) and Co-Borrower (s) as per column (i), due to Home First Finance Company India Limited.

Sr. No.	Name Borrower (s) and Co-Borrower (s)	PROPERTY ADDRESS	Date of Demand Notice	Demand Notice Amount	Date of Possession	Market Value	EMD Amount	Date and Time of Auction	Last Date & Time of Submission Of Emd & Documents	Number of Authorised officer
1.	Vaijanta Vinod Uke-, Krushna Vinod Ukey, Sakshi Vinod Ukey	Malmatta No. 1067, Total Area 90.51 Sq. Mt. i.e. 974.00 Sq. Ft., situated at Mouza Shrinagar, P. H. No. 37, with in the local limits of Gram Panchayat Shrinagar, Tah.-Bhandara, Distt. Bhandara, Bhandara, Maharashtra 441924 Bounded by East-H/O. Vilas Raut, West-H/O. Manoj Uikhey, North-20 feet wide road, South-H/O Hari Bhute	03-11-2024	10,95,651	12-06-2025	11,47,800	1,14,780	26-07-2025 (11am-2pm)	24-07-2025 (upto 5pm)	9689503304

E-Auction Service Provider	E-Auction Website/For Details, Other terms & conditions	A/c No: for depositing EMD/other amount	Branch IFSC Code	Name of Beneficiary
Company Name : e-Procurement Technologies Ltd. (Auction Tiger). Help Line No. :079-35022160 / 149 / 182 Contact Person : Ram Sharma -8000023297 e-Mail id : ramprasad@auctiontiger.net and support@auctiontiger.net.	http://www.homefirstindia.com https://homefirst.auctiontiger.net	912020036268117- Home First Finance Company India Limited - Axis Bank Ltd., MIDC, Andheri East.	UTIB0000395	Authorized Officer, Home First Finance Company India Limited

Bid Increment Amount – Rs. 10,000/-. The sale will be done by the undersigned through e-auction platform provided at the Web Portal (<https://homefirst.auctiontiger.net>). E-Auction Tender Document containing online e-auction bid form, declaration, General Terms & Conditions of online auction sale are available at Portal Site. To the best of knowledge and information of the Authorized Officer, there is no encumbrance on the properties. However, the intending bidders should make their own independent inquiries regarding the encumbrances, title of property/ies put on auction and claims/ rights/ dues/ affecting the property, prior to submitting their bid. The e-Auction advertisement does not constitute and will not be deemed to constitute any commitment or any representation of Home First. The property is being sold with all the existing and future encumbrances whether known or unknown to Home First. The Authorised Officer/ Secured Creditor shall not be responsible in any way for any third-party claims/ rights/ dues. The sale shall be subject to rules/conditions prescribed under the securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002, **In case of any discrepancy English Version of the Notice will be treated as authentic.**

Statutory 30 Days SALE NOTICE UNDER THE SARFAESI Act, 2002

The borrower/ guarantors are hereby notified to pay the sum as mentioned in the demand notice along with upto date interest and ancillary expenses before the date of e-Auction, failing which the property will be auctioned/ sold and balance dues, if any, will be recovered with interest and cost.

Date: 25-06-2025 Place: Bhandara



Home First Finance Company India Limited

CIN: L65990MH2010PLC240703,
Website: homefirstindia.com Phone No.: 180030008425 Email ID: loanfirst@homefirstindia.com

APPENDIX- IV-A (See proviso to rule 8 (6))
SALE NOTICE FOR SALE OF IMMOVABLE PROPERTIES

E-Auction Sale Notice for Sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8 (6) of the Security Interest (Enforcement) Rules, 2002

Notice is hereby given to the public in general and in particular to the Borrower (s) and Co-Borrower (s) as per column (ii) that the below described immovable properties as per column (iii) mortgaged/charged to the Secured Creditor, the physical possession of which has been taken by the Authorised Officer of Home First Finance Company India Limited for realization of its dues plus interest as detailed hereunder and whereas consequent upon failure to repay the dues, the undersigned in exercise of power conferred under Section 13(2) of the said Act proposes to realize dues by sale of the said properties and it will be sold on “As is where is”, “As is what is”, and “Whatever there is” as described hereunder. The auction will be conducted “On Line”, for the recovery of amount due from Borrower (s) and Co-Borrower (s) as per column (i), due to Home First Finance Company India Limited.

Sr. No.	Name Borrower (s) and Co-Borrower (s)	PROPERTY ADDRESS	Date of Demand Notice	Demand Notice Amount	Date of Possession	Market Value	EMD Amount	Date and Time of Auction	Last Date & Time of Submission Of Emd & Documents	Number of Authorised officer
1.	Vaijanta Vinod Uke-, Krushna Vinod Ukey, Sakshi Vinod Ukey	Malmatta No. 1067, Total Area 90.51 Sq. Mt. i.e. 974.00 Sq. Ft., situated at Mouza Shrinagar, P. H. No. 37, with in the local limits of Gram Panchayat Shrinagar, Tah.-Bhandara, Distt. Bhandara, Bhandara, Maharashtra 441924 Bounded by East-H/O. Vilas Raut, West-H/O. Manoj Uikhey, North-20 feet wide road, South-H/O Hari Bhute	03-11-2024	10,95,651	12-06-2025	11,47,800	1,14,780	26-07-2025 (11am-2pm)	24-07-2025 (upto 5pm)	9689503304

E-Auction Service Provider	E-Auction Website/For Details, Other terms & conditions	A/c No: for depositing EMD/other amount	Branch IFSC Code	Name of Beneficiary
Company Name : e-Procurement Technologies Ltd. (Auction Tiger). Help Line No. :079-35022160 / 149 / 182 Contact Person : Ram Sharma -8000023297 e-Mail id : ramprasad@auctiontiger.net and support@auctiontiger.net.	http://www.homefirstindia.com https://homefirst.auctiontiger.net	912020036268117- Home First Finance Company India Limited - Axis Bank Ltd., MIDC, Andheri East.	UTIB0000395	Authorized Officer, Home First Finance Company India Limited

Bid Increment Amount – Rs. 10,000/-. The sale will be done by the undersigned through e-auction platform provided at the Web Portal (<https://homefirst.auctiontiger.net>). E-Auction Tender Document containing online e-auction bid form, declaration, General Terms & Conditions of online auction sale are available at Portal Site. To the best of knowledge and information of the Authorized Officer, there is no encumbrance on the properties. However, the intending bidders should make their own independent inquiries regarding the encumbrances, title of property/ies put on auction and claims/ rights/ dues/ affecting the property, prior to submitting their bid. The e-Auction advertisement does not constitute and will not be deemed to constitute any commitment or any representation of Home First. The property is being sold with all the existing and future encumbrances whether known or unknown to Home First. The Authorised Officer/ Secured Creditor shall not be responsible in any way for any third-party claims/ rights/ dues. The sale shall be subject to rules/conditions prescribed under the securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002, **In case of any discrepancy English Version of the Notice will be treated as authentic.**

Statutory 30 Days SALE NOTICE UNDER THE SARFAESI Act, 2002

The borrower/ guarantors are hereby notified to pay the sum as mentioned in the demand notice along with upto date interest and ancillary expenses before the date of e-Auction, failing which the property will be auctioned/ sold and balance dues, if any, will be recovered with interest and cost.

Date: 25-06-2025 Place: Bhandara

Signed by Authorized Officer, Home First Finance Company India Limited



V.G.I. PHARMA PRIVATE LIMITED'

OPERATING IN PHARMACEUTICAL MANUFACTURING IN AKOLA, MAHARASHTRA (Under sub-regulation (1) of Regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FORM G
INVITATION FOR EXPRESSION OF INTEREST
(First Addendum to extend timelines of Form G Published on May 15, 2025)

RELEVANT PARTICULARS

		V.G.I Pharma Private Limited PAN: AADCVC6940J CIN: U24200MH2011PTC218263
1.	Name of the corporate debtor along with PAN / CIN / LLP No.	Plot No. J-8, Phase 3, MIDC Akola, Maharashtra – 444104.
2.	Address of the registered office (as per MCA records)	Plot No. J-8, Phase 3, MIDC Akola, Maharashtra – 444104.
3		



फॉरेस्ट डेव्हलपमेंट कॉर्पोरेशन ऑफ महाराष्ट्र
GSTIN 27AAACCF2982KIZD CIN:45200MH1974SG017206

वनभवन बिल्डिंग, चर्च रोड, यवतमाळ 445001
फोन नं. 07232-242046 संकेतस्थळ: www.fdcn.co.in ईमेल: dmytlfdcm@gmail.com

जाहिर लिलाव

विभागीय व्यवस्थापक, एफडीसीएम लिमिटेड, यवतमाळ यांचे अंतर्गत या विभागातील निलेश्वर वाहनांचा जाहिर लिलाव करण्यात येत आहे. वाहनाचा तपशिल पुढील प्रमाणे

अ. क्र.	वाहन क्र.	वाहनाचा प्रकार	वाहन नोंदणी दिनांक	जाहिर लिलाव दिनांक व वेळ	लिलावाचे ठिकाण
1	एम एच 29 आर 7388	टाटा सुमो ग्रॅंडी	30.11.2011		
2	एम एच 39 जे 2543	महिंद्रा बोल्लेरो	18.2.2012	27.06.2025 सकाळी 11.00 वा.	वन भवन बिल्डिंग, चर्च रोड यवतमाळ
3	एम एच 29 बी 0891	महिंद्रा जीप	8.10.1993		

टिप :- सदर अनु क्र. 3 वाहन क्र.एम एच 29 बी 0891 हे वाहन यवतमाळ येथे नसून या कार्यालयाचे अंतर्गत येत असल्या पाश्चाद देवी रोपवाटीका येथे उभी आहे. खरेदी दारंगना पाहणी करिता पाश्चाद्वती रोपवाटीका येथे जाउन पाहणी करता येईल.

अधिक माहिती करिता संकेतस्थळ: www.fdcmm.co.in

स्वा/-
विभागीय व्यवस्थापक
वन प्रकल्प विभाग, यवतमाळ

रेपको होम फायनान्स लिमिटेड
 नागपुर शाखा: ब्लॉक क्र. 2, मेझरीन मजला/लांबी मजला, आयडीबीआय
 फ्लैट नं. 2, मेझरी, मंगलवारी कॉम्प्लेक्स, सदा नागार-440001

[illegible]

प्रप्रज्ञ जी स्वारस्य अभिव्यक्ती आमंत्रण (15 मे, 2025 रोजी प्रकाशित) फॉर्म जी च्या वित्तातील वेळापत्रकाचे पहिले जोडपत्र) “व्ही.जी.आय फार्मा प्रायव्हेट लिमिटेड” अकोला, महाराष्ट्र येथे औषध उत्पादन क्षेत्रात कार्यरत [भारतीय नादारां व विवादाळींनी मंडळ (कांपीरेट व्हेलन्तीना नादारां ठावठिकाणी प्रक्रिया) नियम, 2016 मधील नियम 36ए मधील उप-नियम (1) अंतर्गत]	
संबंधित तपशील	
1. कांपीरेट देणेकऱ्याचे नाव तसेच PAN/ CIN / LLP क्र.	व्ही.जी.आय फार्मा प्रायव्हेट लिमिटेड PAN: AADCVC6940J CIN: U24200MH2011PTC218263
2. नोंदणीकृत कार्यालयाचा पत्ता	प्लॉट क्र. 4-8, फेज 3, एमआयडीसी अकोला, महाराष्ट्र - 431104.
3. वेबसाईटचा यूआरएल	उल्लेख्य नाही.
4. व्यक्तेक स्थिर मातृ यांचे स्थित आहेत त्या ठिकाणाचे तपशील	प्लॉट क्र. 4-8, फेज 3, एमआयडीसी अकोला, महाराष्ट्र - 431104.
5. मुख्य उत्पादक/ सेवांची क्षमता	उल्लेख्य माहितीनुसार कंपनी 2021 पासून कार्यरत नाही.
6. मागील आर्थिक वर्षात विक्री करणाऱ्या अलेल्या मुख्य उत्पादक/सेवांची प्रमाणा व मुख्य कर्मचार्या / कामगार्यांची संख्या	उल्लेख्य माहितीनुसार कंपनी 2021 पासून कार्यरत नाही. उल्लेख्य माहितीनुसार निरंक.
7. दोन वर्षांची शेवटची उल्लेख्य असलेली वित्तीय विवरणे (पेटवेल, प्रॉफिट/लोस, घेणेकऱ्यांच्या याद्या, पुढील प्रक्रियांसाठी संबंधित दिनांकांवर अर्ज तपशील येथे उल्लेख्य आहे	vigipharma.ibc@gmail.com येथे ईमेल पाठवून उल्लेख्य तपशील प्राप्त करता येईल आणि / किंवा संश्लेषण / किंवा त्याअंतर्गत तयार करण्यासालेल्या नियमावलीत सततदीया अनुगम्या व्हर्ज्यअल डेटा रूम.
8. संबंधित आयचूड 25 (2) (एच) अंतर्गत ठाव अर्जदारांसाठी आहेत येथे उल्लेख्य आहेत:	vigipharma.ibc@gmail.com येथे विनिती पाठवून संबंधित आयचूड 25 (2) (एच) अंतर्गत ठाव अर्जदारांसाठी आहेत असलेले स्वास्थ्य अभियंकोसानी तपशीलवार आमंत्रण मागवता येईल 10 जुलै, 2025
9. स्वास्थ्य अभिव्यक्ती र्वीकरणाचा शेवटचा दिनांक :	13 जुलै, 2025
10. संभाव्य ठाव अर्जदारांसाठी हंगामी यादी जारी करण्याचा शेवटचा दिनांक	18 जुलै, 2025
11. हंगामी यादीवरीलव ओषोप सादर करणाऱ्या सादर कऱ्याचा शेवटचा दिनांक	21 जुलै, 2025
12. संभाव्य निस्करण अर्जदारांची अंतिम यादी जारी करण्याचा दिनांक	24 जुलै, 2025
13. निस्करण योजना सादर कऱ्याचा शेवटचा दिनांक	23 ऑगस्ट, 2025
14. स्वास्थ्य अभिव्यक्ती सादर कऱ्यासाठी प्रक्रिया ईमेल आयडी	vigipharma.ibc@gmail.com
15. एअरसएमई स्थापन कांपीरेट कर्जदाराचा	तपशील उल्लेख्य नाही.

महत्वाच्या टीपा: 1. हे प्रश्न जी 15 मे, 2025 रोजी प्रकाशित झालेल्या सूत्रा-या प्रश्नांच्या जोडीतच मागून आणणे सौकीन्या जी मुंबई येथे येण्या अर्थिकांच्या मदत करण्याचा कालावधी आणि तात पारगण्या कृतीचा कालावधी याबाबतच्या टीपा प्रकाशित करण्यात येत आहे. विद्यमान अर्जदानी येण्या अर्थिकांच्या सादर करण्याची नमत नाही.

2. हे प्रश्न जी आणि आणणे येथे नमूद प्रत्येक / अटी मनाची एमसीएलटी द्वारे कोरिप्ट कर्जदानीच्या कोरिप्ट नदारी निष्पत्ती प्रक्रियेचा कालावधी याबाबतच्या मजबूतीचा अधीन आहेत.

स्वा/

दिनांक: 25 जून, 2025 ब्रिटीश गुला

स्थान: मुंबई नमूद क्रमांक: IBB/PA-002/IP-N00721/2018-2019/12140,

AFA येताना दिनांक: 31 डिसेंबर, 2025

की.जी.आय.फार्मा प्रायव्हेट लिमिटेड यांचा झिरोगुप्तपण प्रोफेशनल तयार आणणे हीच आयाडी आयबीबीटी आय वॉशिंग्टन यांना अनुकूलित: एम-52, पहिला मजरा, सेंट्रिम माँत, लॉर्डशेडवला टाउनशिप, आकुली नदी, कादिकी पर्वत, मुंबई - 400101.

पत्रव्यवहारासाठी विविध ईमेल आयडी प्रक्रिया करा: vspgpharma.ibc@gmail.com



व्लासिफाइड्स

समकाल्याकरिता सर्वकाही

विवाहविषयक मरेज ब्युरो मुद्रप्रसिद्ध सौ. कुळकर्णी विवाहसंस्थेत नाव नोंदवा. डिस्काऊंट मिळवा. ४२ वर्षाची परंपरा, लाखो विवाह जुगविण्याचा अनुभव. सर्व जातींची उच्चशिक्षित स्थळे उपलब्ध. 9892265606/ 8369692734. 0070934850-13	यात्रा विशेष यात्रासहल * प्रवासी टूर्स स्वस्त आणि मस्त किचन युगिटसह... * - उज्जेन - चित्रकूट- अयोध्या- प्रयाग- काशी विश्वनाथसह... ११ सप्टेंबर (८ दिवस) ₹४,५००/- * - अमृतसर- सुवर्णमंदिर- जालियानावाला बाग- वाघा बॉर्डर, वैष्णोदेवी- शिवखोडी- पटना टॉपसह... २५ ऑक्टोबर (८ दिवस) ₹१,५००/-. 9322020296/ 9082588511. 0070949012-3
---	--

जागासंबंधी

मालमत्तासंबंधी

**READY 1/2/3 BHK Flats,
Shops & Offices at
Khamla, Omkar Nagar,
Jaithala, Hajaripahad,
Gayatri Nagar,
Untkhana, Dabha,
Gandhi Builders-**
**9175939907,
8888820901/2**

0080088817-9



**ADITYA BIRLA
CAPITAL**

आदित्य बिर्ला हाऊसिंग फायनान्स लिमिटेड

नौपान्नीकृत कार्यालय: इंडियन रेयॉन कंपाउंड, वेरावल, गुजरात - 362266
 शाखांचा पत्ता: जी कॉर्पोरेट टेक पार्क, कासारखडवली, चोडबंदर रोड, ठाणे - 400607 (महाराष्ट्र)

मागीली सूचना

(सिस्कुमिटी इंडस्ट्रेट (एनफोर्समेंट) रुल्य, 2002 मधील नियम 3(1) अंतर्गत)

सिस्कुमिटीयुद्धोपरांत अर्ध सिस्कुमिटीयुद्धांत आर्ध फायरनसिंगला अर्सेस अर्ध एनफोर्समेंट ऑफ सिस्कुमिटी इंडस्ट्रेट अंक्ट, 2002 मधील अनुच्छेद 13(2) अंतर्गत पर्यायी सूचना

खाली नमुद कर्जदारांना यादार् सुचित करणारा ठेक को त्यांनी आदित्य बिर्ला हाऊसिंग फायनान्स लिमिटेड (एपीएफएफएनएन) कडून घेतलेल्या कर्ज सुविधेच्या परतफेडीच्या अर्स करून घ्यावे. आदित्य बिरला या सा रंदमधील मार्गदर्शक तत्त्वानुसार त्यांची कर्ज खाती कारनीच्या पुलतकांमध्ये अनुपादक मत्ता म्हादळी मत्त करणारा आलेला आहेत. त्यांनर, एपीएफएफएनएन व्ही सिस्कुमिटीयुद्धोपरांत अर्ध सिस्कुमिटीयुद्धांत आर्ध फायरनसिंगला अर्सेस अर्ध एनफोर्समेंट ऑफ सिस्कुमिटी इंडस्ट्रेट अंक्ट, 2002 (संकेसी अनियम) मधील अनुच्छेद 13(2) अंतर्गत सदर कर्जदारांच्या शेवटच्या ज्ञात पर्यायानर मागील सूचना पाठविल्या त्यांत त्यांनी संपूर्ण थकव्याकडील घड्याल विलेख लखमेरीयड कर्जदारांनी संपूर्ण पुढील खाता आणि सदर सूचनेमधील नमुद करणारां आलेल्या आनुप्राणिक म्हादळी, शुळेक व अधिवार इ. या म्हाणा करणारे आढावा करणारे आलेले होते. तवे, आम्ही सिस्कुमिटी इंडस्ट्रेट (एनफोर्समेंट), 2002 (संकेसी नियम) मधील नियम 3 नुसार सदर प्रकाशनाच्या माध्यमातूनही ही सूचना वजावत आहोत.

अ. क्र.	कर्जदार / सह-कर्जदार आणि जमादारीदारक / सह-जमादारीदारकचे नाव आणि परता आणि कर्ज खाती	एनपीए टिप्पणिक	मागीली सूचना दिनांक	मागीली सूचनेनुसार आणि दिनांक मागील सूचना थकव्याकडील खाम टिप्पणिक
1	1. श्री. प्रमोद लक्ष्मणराय खोलकुटे, प्लॉट क्र. 21, शेत संख्ये क्र. 41 चा भाग, मीना गुजापेट, प्रमने बरोडये, तालुका आणि जिल्हा अमरावली, नवादे रेल्वे क्रांसीय जंक्च, अमरावली, महाराष्ट्र, भारत - 444601. 2. श्रीमती मेधा प्रमोदराय खोलकुटे, प्लॉट क्र. 21, शेत संख्ये क्र. 41 चा भाग, मीना गुजापेट, प्रमने बरोडये, तालुका आणि जिल्हा अमरावली, नवादे रेल्वे क्रांसीय जंक्च, अमरावली, महाराष्ट्र, भारत - 444601. 3. मे. अमीषा अमरावली, प्लॉट क्र. 21, शेत संख्ये क्र. 41 चा भाग, मीना गुजापेट, प्रमने बरोडये, तालुका आणि जिल्हा अमरावली, नवादे रेल्वे क्रांसीय जंक्च, अमरावली, महाराष्ट्र, भारत - 444601. 4. श्री. प्रमोद लक्ष्मणराय खोलकुटे, देशपांडे प्लॉट, चक्रधर नगर, श्री नगर, अमरावली, महाराष्ट्र, 444601. 5. श्रीमती मेधा प्रमोदराय खोलकुटे, देशपांडे प्लॉट, चक्रधर नगर, श्री नगर, अमरावली, महाराष्ट्र, 444601. 6. मे. अमीषा किरणरा, देशपांडे प्लॉट, चक्रधर नगर, श्री नगर, अमरावली, महाराष्ट्र, 444601. 7. मेधा प्रमोदराय खोलकुटे, गोपाल कृष्ण मंगल कालाण्यावाच, देशपांडे प्लॉट, चक्रधर नगर, एच.वी.पी.एम., नगर, अमरावली, महाराष्ट्र - 444605.	01-06-2025	18-06-2025	06-06-2025
			12.04.2023	पतंतीर थकव्याकडील (जमा हालेल्या विलेख शुल्कांसारक) रु. 26,16,667/- (रुपये सहावील लक्ष सोळा हजार सहावील सद्सुदत फक्त)

कॉर खाते क्र. L.NAMROHL-01220114271 & L.NAMROHL-01220114272

अवस्था मालमकारचे वृत्ति / ताण मालमकार : लव्ह क्र. 21, क्षेत्रफल सुमारे 213.94 चौ.मी. (2302 चौ.फु.) त्यावरील पध्या मळकामासार, सेवक सार क्र. 41/ए, मौजे-नेर अमरावती, प्राणे-वडनेर, (विळी खतारसुमारे क्र. 41 आण्णि मौजे यमापुते), तरसीवाल आण्णि जिल्हा अमरावती, अमरावती जिल्ह्याच्या हद्दनेर, अमरावती, महाराष्ट्र आण्णि **वृत्त-सुसा-पुर्वेक** - उलेणे यांचे वर, **पध्यामरे - 15** रु. सार, **उत्तर-सुर, सध्यामरे - सेवा** माही.

याहारे येथे नुसत काढीयाजवो सरत सुटनेच्या दिनांकामुण 60 दिवसांचे इतर पध्याकार मोठे शुल्के, अधिभार व खर्च इ. सार मर्यादेंचे आवाहन करपायत येत अनुसू येत न करपायत आनी शुल्का हिलावेरी अमलबजावणी करपायत स्वतःत अनुसू ज्यत इतर त्याचशियाय त्यांच्या खचने व जोखमीवर अनमत मागचे तांबा घेऊन त्यांची विक्री करपायलाय मागचे असेल.

क्यासा लहाता ध्यावे की सारंगीस अधिनिमालात अनुच्छेद 13(13) नुसार आपणांस कंपनीच्या लेखी पुर्व-पुवारांनीशियाय वर अनमत अनमत मागचे विक्री, भाडेंचि द्याव्यात आनी कोणीही हस्तांतरण करपायत मजगत करपायत नये. आण्ण सार अनुच्छेदये कोणत्याही प्रकारे उद्देन करपायत तो सारंगीस अधिनिमालात अनुच्छेद 29 आण्ण / किंवा या सदीनलील इतर कोणत्याही काढ्यासारुयेत रे दंडयत पार उरेल.

क्यासा लहाता ध्यावे की सरर अधिनिमालात अनुच्छेद 13 मधील अविमण (8) नुसार कोणती किंवा हस्तांतरायास निमित्त काढपायत आलेल्या हस्तांतराआण्ण कोणीही एवीपरआण्ण त्या खचने, अधिभारा आण्ण शुल्कांचा मर्यादयत आल्यास एवीपरआण्ण उरत अनमत मोठे विक्री किंवा हस्तांतराआण्ण येणार नाही आनी अनमत मरयेच्या हस्तांतरा किंवा विक्रीसाठी एवीपरआण्ण वर पुढील पारयत उचलपायत येणार नाहीत.

नागपूर महानगर प्रदेश विकास प्राधिकरण
जाहीरात

नागपूर महानगर प्रदेश विकास प्राधिकरण कार्यालयातील भुसंपादन व भुसंपादनाशी संबंधित व इतर अनुषंगीक कामकाजा करिता खालील नमुद करण्यात आलेल्या प्रवर्गातील सेवानिवृत्त अधिकारी/कर्मचारी यांची तात्पुरत्या स्वरूपात करार पध्दतीने नेमणूक करण्याकरीता अर्ज मागविण्यात येत आहे.

अनु.क्र.	पदाचे नाव	पदसंख्या
1	उपजिल्हाधिकारी (सेवानिवृत्त)	2
2	नायब तहसिलदार / तहसिलदार (सेवानिवृत्त)	
3	मंडळ अधिकारी (सेवानिवृत्त)	2
4	अव्वल कारकून (सेवानिवृत्त)	4

अर्हता व अनुभव :-

- 1) अर्जदार हा राज्य शासनाच्या महसुल विभागातून सेवानिवृत्त झालेला असावा.
- 2) भ्रष्टाचार निषेधक कायद्याच्या त्याच्या किमान 2 वर्षां कामाचा अनुभव असावा.

- 3) करार पध्दतीने नियुक्त करावयाच्या सेवानिवृत्त अधिकारी यांच्याविरुद्ध कोणतीही विभागीय चौकशीची कारवाई चालू किंवा प्रस्तावित नसावी किंवा अशा चौकशी प्रकरणी कोणतीही शिक्षा झालेली नसावी.
- 4) करार पध्दतीने नियुक्त करावयाच्या सेवानिवृत्त अधिकारी/कर्मचारी शारीरिक /मानसिक व आरोग्याच्या दृष्टीने प्रथम अस्वस्थ

वयोमर्यादा :-

- 1) करार पध्दतीने नियुक्त करावयाच्या सेवानिवृत्त अधिकारी/कर्मचारी यांचे वय 65 वर्षापर्यंत असावे.
- 2) ज्या व्यक्तीच्या सेवा त्यानंतर चालु ठेवणे आवश्यक आहे, असे मत असेल त्यांच्या सेवा सक्षम प्राधीकारी यांच्या मान्यतेने पुढे चालु ठेवता येतील. मात्र कोणत्याही स्थितीत ती व्यक्ती वयाच्या 70 वर्षांपर्यंत कार्यरत राहू शकेल.

नेमणुकीचा कालावधी :-

वर नमुद पदाकरीता करार पध्दतीने नियुक्ती देण्यात येणार असुन प्रथमतः ती एक वर्षा करीता देण्यात येईल, आवश्यकता भासल्यास वाढीव कालावधी करीता दरवर्षी नूतनीकरण करण्यात येईल,

मात्र एकूण कालावधी हा तीन वर्षांपेक्षा अधिक असणार नाही.

मासिक परिश्रमिक :-

करार पध्दतीने नेमणूक करतांना नियुक्तीच्या वेळी मिळत असलेले मुळ निवृत्तीवेतन (अंशराशीकरण मुख्य विचाराने न घेता) व त्यावरील महागाई भत्त्यासह मिळणाऱ्या रक्कमेइतकी रक्कम त्यांचे मासिक प्राश्रमिक म्हणून निश्चित करण्यात यावे. निश्चित करण्यात आलेले प्राश्रमिक करार

भत्ते :-

वरील तरतुदीनुसार निश्चित होणाऱ्या मासिक पारिश्रमिकाच्या जास्तीत जास्त 25 टक्के इतक्या

न्यायविषयक एका त्रैत स्वयंम निश्चित नसा, त्रयसा नसा जाणू वृक्षाना नसा या सव न्यायावा त्रता माह अनुज्ञेय असल. सदर रक्कम नियुक्त करावायाच्या अधिकारी/कर्मचारी यांची कायक्षमता, कार्यकुशलता व पुरविण्यात आलेल्या सोयुक्तसुविधा इत्यादी बाबी विचारात घेऊन निश्चित करण्यात येईल.

प्रवासभत्ता व दैनिक भत्ता :-

करार पध्दतीने निवृत्त करण्यात आलेल्या व्यक्तीस आवश्यक प्रसंगी दौरा करावा लागल्यास त्यांना त्यांचा निवृत्तीवेळच्या वेतनमानास अनुरूप प्रवासभत्ता व दैनिक भत्ता अनुज्ञेय राहील.

सदर नियुक्ता कोशर पद्धतान करण्योत येणार असल्यामुळ अशा व्यक्तींना अनुज्ञाय होणा-या पारिश्रमिकाचा कोणताही परिणाम त्यांना प्राप्त होणा-या निवृत्तीवेतन व महागाई भत्ता होणार नाही.

सेवानिवृत्त अधिकारी/कर्मचारी यांची संख्या कमी/अधिक करण्याचे तसेच नेमका रद्द करण्याचे आवश्यक मा महानगर आयक्ट नागपूर महानगर प्रदेश विकास प्राधिकरण यांना सहाय्यील

अटी व शर्ती :-

- करार पद्धतीने नियुक्ती देण्यात आल्यामुळे संबंधितास शासनाच्या कोणत्याही संवर्गात सेवा समावेशनाचे/सामावून घेण्याचे वा नियमित सेवेचे इतर कोणतेही लाभ मिळण्याचा

2. नियुक्तीसाठी सक्षम प्राधिकारी यांना विशेष परिस्थितीत कोणत्याही वेळी अशा अधिकाऱ्यांच्या करार पध्दतीवरील सेवा समाप्त करण्याचे अधिकार राहतील.

३. करार पध्दतीने नियुक्त करण्यात आलेल्या व्यक्तीने, सापेक्षतेला सद्येपर पाहिल्याव्या कामात व्यत्यय निर्माण होईल, अशा कोणत्याही व्यावसायिक कामात गुंतलेली नसावी.

४. करार पध्दतीने नियुक्त करण्यात आलेल्या व्यक्तीने गुंतलेले हितसंबंध जाहीर करणे आवश्यक

5. करार पध्दतीने नियुक्त करण्यात आलेल्या व्यक्तींनी त्यांना प्राप्त होणाऱ्या कागदपत्रे / माहिती व आधारसामग्रीबाबत गोपनीयता पाळणे आवश्यक राहिल.
6. करार पध्दतीने नियुक्त करण्यात आलेल्या व्यक्तींनी त्यांच्यावर सोपविलेले कामकाज निश्चीत

कल्ल्या कोलावघात पूण करण आवयथक राहाल. त्याच्या कामाकाजाबाबत नियोक्तासंघात सक्षम असलेले प्राधिकारी वेळोवेळी आढावा घेउन कामाचे मूल्यमापन करतील.

7. करार पध्दतीने नियोक्त करणयात आलेल्या व्यक्तींना कोणत्याही प्रकारचे प्रशासकीय व वित्तीय अक्षर पदान करता येणार नाहीत

वरील अर्हताप्राप्त सेवानिवृत्त अधिकारी / कर्मचारी यांनी त्यांचे अर्ज मुख्य प्रशासकीय अधिकारी, आस्थापना विभाग, मुख्य कार्यालय, नागपूर महानगर प्रदेश विकास प्राधिकरण, सदर, नागपूर यांचेकडे बुधवार दिनांक 2 जुलै 2025 पावेतो आवश्यक त्या कागदपत्रासह सादर

टिप :-

कण्ण्याचे अधिकार राखीव ठेवलेले आहेत. याबाबतचा अंतिम निर्णय हा महानगर आयुक्त, नागपूर महानगर प्रदेश विकास प्राधिकरण, नागपूर यांना राहिल. व सदर निर्णय अर्जदारास बंधनकारक राहील.

-स्वा.-

जाहिरात क्र. एस.इ.(ना.म.प्र.वि.प्र.)/26/2025-26
दिनांक : 24.06.2025


महाराष्ट्र ऊर्जा विकास अभिकरण (महाऊर्जा)
 (महाराष्ट्र शासनाची संस्था)
 विभागीय कार्यालय, अमरावती.
 विभागीय व्रीडा संकुल, मोगाई रोड, अमरावती - ४४४६०३
 दूरध्वनी क्र. ०७२१-२६६१६९० e-mail: dgmanravati@mahaurja.com

ई-निविदा सूचना

ग्रामीण विद्युतीकरण कार्यक्रमांतर्गत अमरावती जिल्ह्यातील मेळघाट भागातील पारंपारिक ऊर्जद्वारे आच्छादित विद्युतीकरण न झालेल्या धारणी व चिखलदरा तालुक्यातील विविध २२ गावांतील घामथेथंग ४००० एल.डी.डी आधारित संच घरगुती दिवा प्रणाली संच अस्थापित व कार्यान्वित करण्याचात सर्वेक्षण, पुर्वदा, अध्यापन, चाचणी ससेचे दुरुस्थी निगराणी प्रणाली यशस्वीकरणा कार्यान्वित करून ५ वर्षांच्या हमी कालावधीत सेवा केंद्रासह व सुट्ट्या भागांसह सर्वसमावेशक देखभाल व दुरुस्ती करणे (CMC) या कामासाठी केंद्र शासनाच्या (न.व.न.ऊ. मंत्रालय) व बी. आय.एस. तसेच आवश्यक इतर शासकीय निकाषप्रमाणे प्रमाणित असलेल्या (LiFePo4) बॅटरी संच निमित्त / उत्पादक / सिस्टीम इंटीग्रेटर्स (SI) यांच्याकडून ई-निविदा मागविण्याचा येत आहे.

ई-निविदेच्या सॉफ्टवेर माहितीसाठी www.mahatenders.gov.in या संकेतस्थळावर भेट द्यावी. प्राप्त होणाऱ्या ई-निविदींची एक किंवा सर्व ई-निविदा स्विकारण्याचे अथवा नाकारण्याचे अधिकार विभागीय महाव्यवस्थापक, महाराऊर्जा, अमरावती यांचेकडे राखिले जातील.

विभागीय महाव्यवस्थापक



PhoenixARC

फिनिक्स एआरसी प्रायव्हेट लिमिटेड

नौदण्डीक कार्यालय: तिसरा मजला, वेल्स टॉवर (पूर्वी) शिव लॉडिंग) | 139/140/वी/1 | सहार रोड
आणि वेस्टर्न एक्सप्रेस हायवेची क्रॉसिंग| दिवे पार्ले (पू.) मुंबई-400 057

ताबा सूचना

ज्याअर्थी, मे. फिनिक्स एआरसी प्रा. लि. (फिनिक्स ट्रस्ट एकायडा 20-21 चे विद्यमान म्हणून काम पाहणारे) (फिनिक्स) चा प्रधिकृत अधिकार्यानी सन्विष्ट/नुद्देगम अर्द सिकन्डव्हन ऑफ फार्मानांवर आत असेल अर्द एफनोमेसॅम्ट ऑफ सन्विष्टुरी इंटरॅस्ट अर्द, 2002 अंतर्गत ऑफ सन्विष्टुरी इंटरॅस्ट (एफनोमेसॅम्ट) रुस, 2002 मधील नियम 5 सह वाचण्यावर येणारान अनुच्छेद 13(2) अंतर्गत बहात करण्यत आलेल्या अधिकार्यांवा बापर करीत खाली नमुद करण्यत सूर सूचना प्राप्ता होण्याच्या दिनांकापासु 60 (साठ) दिवसांचे आत एफलेड्ड करण्यचे आवाहन करण्यत आले होते. संबंथित कर्जंदर, सह-कर्जंदर व जामीनदरानी सदर सूचनांमधील नमुद करमेची सूर सूचना प्राप्ता होण्याच्या दिनांकापासु 60 (साठ) दिवसांचे आत एफलेड्ड करण्यचे आवाहन करण्यत आले होते. संबंथित कर्जंदर, सह-कर्जंदर व जामीनदर सदर करमेचा भण्णा न करू शकवयने बाह्यर कर्जंदर, सह-कर्जंदर, जामीनदर व सर्व लोकांनो सूचना करण्यत येते की कर्मेच्या प्राधिकृत अधिकार्यानी सदर नियमांमधील नियम 8 सह वाचण्यत येणारया सदर अधिक्रियमधील अनुच्छेद 13(4) अंतर्गत बहात करण्यत आलेल्या अधिकार्यांवा बापर करीत खाली नमुद करण्यत आलेल्या मागमेतचा ताबा घेलेला आहे. कर्जंदर, सह-कर्जंदर, जामीनदर आणि सर्व लोकांना वादर साक्षात्परीची सूचना देण्यत येते की खाली सदर मागमातच्या संपांनो कोणताही व्यवहार करू नये आणि आत कोणताही व्यवहार केलेल्यत येत नये. फिनिक्स एआरसी प्रा. लि. (ताकतान नमुद केलेल्या सदर ट्रस्टचे विद्यमान म्हणून काम पाहणारे) चा येथे नमुद खम अधिक्रियतां तारख्यांनुष्यत खाली द्याव, मुकुने व खर्चव्यांमागणी असेल.

कर्जंदर, सह-कर्जंदर, जामीनदर, तारबा मागमा, ट्रस्टचे नाव, थकव्यानी, अनुच्छेद 13(2) अंतर्गत पाडवण्यत आलेलेही मागणी सूचना आणि त्यात मागणी केलेली खम इ. चा तथारीत खालीलप्रमाणे आहे -

अ. क्र.	कर्जंदर, सह-कर्जंदर नाव व पत्ता, कर्जाची थक, कर्जाची थकम	आमतीचा तापशील	1. मागणी सूचना दिनांक 2. सतेतिक / प्रत्यक्ष ताबा दिनांक 3. थकव्यानी थकम रु.
1	अमित हेमराजी कर्जे (बडिलंचे / पंथीचे नाव हेमराजीजी केले), गुजराी बाजार बंगला, अंबाड, तह. मोशी, अमरावती, महाराष्ट्र (भारत) - 444905 कम खाते क्रमांक: LXAMR00316-170041695 मॉनूर कर्जा थकम: रु. 15611127/- (रुपये पंधरा लाख एकोट्य हजार एकोशे सतावीस फक्त)	तारबा मागमा तह फ. 1103, प्लॉट क्र. 1027, ग्रामपंचायत अंबाड, ता. मोशी, जिल्हा अमरावती, 444905, महाराष्ट्र	1. मागणी सूचना दिनांक 18-01-2019 2. प्रत्यक्ष ताबा दिनांक 21-06-2025 3. दि. 18-01-2019 रोजी नुसार येथे व थकव्यानी थकम रु. 1663971/- (रोपये सहा लाख त्रैश्र हजार नऊशे एकासतर फक्त) अधिक 19-01-2019 पासून संपूर्ण भण्णा कोरपयचे लागू असेलले व्याज.

स्थान: अमरावती
दिनांक: 26.05.2025

प्राधिकृत अधिकार्या,
फिनिक्स एआरसी प्रायव्हेट लिमिटेड (फिनिक्स ट्रस्ट एकायडा 20-21 चेविद्यमान म्हणून काम पाहणारे)

HDFC बैंक

नोडलीकृत कार्यालयः एचडीएफसी बँक लि., एचडीएफसी बँक हाऊस, सेनापति बागपट मार्ग,
लोवर पर्ले (५), मुंबई 400 013, पता: एचडीएफसी बँक लि., सातवा मजला, फिक्की टॉवर,
मार्जेंट रोड, सक्टर, नागपुर-440001

ताबा सूचना (अनु. नियम 8 (1) अचल मालमत्तेकरिता)

ज्याअर्थां एचडीएफसी बँक लि. च्या प्राधिकृत अधिकार्यानी, सिक्वियुटिवेशन अँड रिकन्स्ट्रक्शन ऑफ फायनान्शियल असेट्स अँड
एम्पोसमेंट ऑफ सिक्वियुटी इंटररेस्ट अँड 2002 आणि सिक्वियुटी इंटररेस्ट (एम्पोसमेंट) केलूस 2002 मधील अनुच्छेद 13 (12) सह
वाचण्यात येणाऱ्या नियम 9 नुसार बहाल करण्यात आलेल्या अधिकांरांचा वापर करीत, कर्जदारांना सह-कर्जदारांना मागणी सूचना निर्मित
केल्या जायत सदर सूचना प्राप्त होण्याच्या दिनांकापासून 60 दिवसांच्यांत आता अनु. 13(2) अर्जात सदर सुचुनेत मदद् समकेची परतफेड
करण्याचा आवाहन करणयात आले होते. कर्जदार सदर कोलाघाची सदर रकमेसह जुडील व्याजगी प्रत्येकवेळ करण्यात आसमर्थ ठरल्याने, याद्वारे सर्वमाग्यान् जननेस व कर्जदारांना / सह-कर्जदारांना सूचित करण्यात येते की एचडीएफसी बँक लि. यांच्या प्राधिकृत अधिकार्याने सदर
नियमांमधील नियम 9 सह वाचण्यात येणाऱ्या सदर अधिनियमातील अनुच्छेद 13 (4) अर्जात बहाल करण्यात आलेल्या अधिकांरांचा वापर
करीत निम्नस्वाक्षरीकारानी सदर मामलांतचा **सांकेतिक ताबा** घेतला आहे. खाली नमुद केत संदर्भात जनेस साध्यगिरीची सूचना
देण्यात येते की त्यांनी सदर मालमतेच्या संदर्भात कोणत्याही व्यवहार करू येसेच सदर मामलांतच्या संबंधित कोणत्याही व्यवहार केल्यास तो
बैधारीकरीत है. सांभरणये कर्जदारांसाठी सोळाव्या डिसेंबरी ते सव्वथीस जानेवारी पर्यंत एचडीएफसी बँक लि.कडून

ज्या अनामत / नजरमाझाण मत्सेवा सांकेतिक ताबा घेतला आहे तिचा तपशील	कर्जदार आणि सह-कर्जदाराचे नाव	अनु 13 (2) सूचना दिनांक आणि सुचनेतील रक्कम
कर्ज क्र. 02578020000274 आणि 8670268	रिसेंट ऑड जॉइसेंट भागीदारांच्या माध्यमातून. विदर्भ प्लाझा, पंचशील रोड, सेंट्रल बँक ऑफ इंडिया जवळ, जयस्थंभ चौक, मोफिसल प्लॉट, अमरावती. ४४४६०९. सुनील राजेंद्र मालपाणी, रिव्ही सिटी. अनन्तालाल नगर, एच.व्ही.नगर. राजापेठ, अमरावती ४४४६०५. प्रमोद देवकिसनजी मुंढडा, जुन्या कापूस बाजार जवळ, बच्छराज प्लॉट, अमरावती, ४४४६०९ प्रमोद देवकिसनजी मुंढडा, मारवाडी पुरा, पोस्ट उखळेड, तालुका मोएशी, जिल्हा अमरावती. ४४४९०५	19/11/2024 आणि रक्कम रु. 23,04,670.93 /- 13/11/2024 रोजी
शॉप नं. 1,2 आणि 3 चा सर्व भाग आणि तुकडा तळ मजला, बांधकाम नव्हिल प्लॉट नं. 1/12, शिट नं. 56-डी, वार्ड नं. 43, विदर्भ प्लाझा, रा. मुफिमफल प्लॉट, पंचशील रोड मुफिमफल, सेंट्रल बँक ऑफ इंडिया जवळ, जयस्थंभ चौक, अमरावती, पिन 444606		सांकेतिक ताबा दिनांक 20/06/2025
कर्ज क्र. 66100673 आणि 81329654	अशोक कनिंयालाल कारानी, आणि सुंदर कनिंयालाल कारानी, सी/ओ थावर चंद्रूल मेथान्नी, राम लक्ष्मिन रेसिडेन्सी, फ्लॅट नं. 103, 104, सिंधी चौक मार्केट, अमरावती. ४४४६०९.	23/12/2024 आणि रक्कम रु. 10,39,040.23/- 18/12/2024 रोजी
शॉप नं. 21 आणि 22 चा सर्व भाग आणि तुकडा पहिला मजला, खत्री कम्प्लेक्स, कॉर्टन मार्केट, बांधकाम मौजे- गावठाण, शिट नं. 57-डी, प्लॉट नं. 3/3 आणि 6/2, अमरावती, ता. जि. अमरावती 444606		सांकेतिक ताबा दिनांक 20/06/2025
दिनांक : 20 / 06 / 2025,		सही /—प्राप्तिकृत अधिकारी,
हस्ताक्षर:		सही /—प्राप्तिकृत अधिकारी,

CAPITAL INDIA
Home Loan

कॅपिटल इंडिया होम लोन्स लिमिटेड

नोदणीकृत पत्ता: 701, सातवा मजला, अग्रवाल कॉर्पोरेट टॉवर, प्लॉट क्र. 23, डिस्ट्रिक्ट सेंटर, राजेंद्र प्लेस, नवी दिल्ली-110008,
CIN: U65990DL2017PLC322041

अचल मालमत्तांच्या विक्रीसाठी विक्री सूचना

सिस्क्वीटी इंटेस्ट (एनफोसमेंट) क्लस, 2002 मधील नियम 8(6) च्या तरतुदीसह वाचण्यात येणारा सिस्क्वीटीयाझेशन अँड रिक्तन्दक्शन ऑफ फायनॅशियल असेट्स अँड एनफोसमेंट ऑफ सिस्क्वीटी इंटेस्ट अँक्ट, 2002 अंतर्गत अचल मतांच्या विक्रीसाठी लिलाव विक्री सूचना याद्वारे कर्जदार व जामीनदार आणि आम जनतेस सूचित करण्यात येते की सुस्थित धनको कडे तारण / भागसुर असलेल्या खालील वर्णनाच्या अचल मागधमतांचा कॅपिटल इंडिया होम लोस लिमिटेड / सुस्थित धनकोच्या प्राधिकृत अधिकार्यांनी ताबा घेतलेला असून त्यांची सुस्थित धनकोस खाली नमूद वर्णनां व जामीनदारांच्याकडून सुस्थित धनकोस घेणे / असलेल्या खाली नमूद थकबाकी आणि त्यावरील वसुलीच्या दिमांकांमध्येचे पुढील व्याज आणि इतर कर्जांच्या वसुलीसाठी केल्या नसत दिवनांच व वेळी 'जणी अर्हे जे करी' आणि 'जणी अर्हे जे करी' आणि 'थिंग्स जे करी अर्हे' तत्वावर इतर

करण्यात येईल.

आश्रित किंमत, बयाणा रकम आणि बयाणा रकम जमा करण्याचा शेवटचा दिनांकही खाली नमूद करण्यात आला आहे:

कर्जदार / सह-कर्जदार /	अचल मालमत्तेचे वर्णन	या दिनांकास	आश्रित किंमत	लिलावाचा
------------------------	----------------------	-------------	--------------	----------

जामीनादगृह नाव	थकबाकी रकम	वयाणा रकम	दिनांक व वेळ
1. चंद्रशेखर खोबागडे, विडनाईचे नाव	आरसीसी बांधकाम असलेली निवासी सदनिका क्र. 306, सुपर विल्ट-ए क्षेत्रफळ सुमारे 86.400 Rs. 26,40,956/- as on 09.09.2024	Rs. 19,53,000/- Rs. 1,95,300/-	25-07-2025 & 1.30 PM

2.	भगवती चंद्रशील खोब्रागडे रिट	सुमारे 2066.00 चौ.मी. जमिनीवर बांधलेली, खसस क्र. 271, मौजा वानाडोंगरी, टी.एस.क्र. 46, सोबत वानाडोंगरी येथे मंदिर ज्योतिर्मणील 1.75५५	01-09-2021	13-12-2020
----	------------------------------	--	------------	------------

अविभाजित हिस्सा व हितसंबंध, तहसील हिण्णा,
जि. नागपूर - 440023, नगर पक्षिंद वानाडोंगरी च्या
हद्दीत, सोबत सर्व हक्क (यात सामायिक परिसर,

सुविधा, साया, विकास हक्क इ. वापरण्याचा व त्याच्या ताब्याचा हक्क समाविष्ट आहे (लागू असेल त्यानुसार), आणि सर्व फर्निचर फिक्सचर्स, फिटिंग्स

	जानेवारी महिन्याच्या शुद्ध तारखेला, धुळे जिल्ह्याच्या वानाडोंगरी शिव, पश्चिमेस-खसरा क्र. 272, उत्तरेस- खसरा क्र. 270, दक्षिणेस-शिव धुळे.			
--	--	--	--	--

मालमत्तेच्या प्रत्यक्ष पाहणीच्या दिनांक आणि वेळ: 12 व 13 जुलै 2025

विक्रीच्या अटी व शर्तीच्या तपशीलासाठी कृपया कॅपिटल इंडिया होम लोन्स लिमिटेड / सुरक्षित धनकोच्या वेबसाईटवर म्हणजे <https://www.bankauctions.in> येथे दिलेली लिंक पाहवी.

कर्जदार / जामीनदारांसाठी विक्री सूचना
 वरील सूचना बाध्याथाव्यासांसाठी प्रकाशनाच्या दिनांकापासून 30 दिवसांपर्यंत असा देत स्वमेचा भण्णा करण्यासाठी देण्यात आलेली सिक्युरिटी इंस्टेस
 (एनएसएमई) क्लथ 2002 मधील 8(6) सह वापरणाऱ्या येणारी अ.न. 9(1) अंतर्गत सार्वजनिकता यावी

दिनांक :25.06.2025
 स्थान -महाराष्ट्र

नागपूर